

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH AT NEW DELHI**

**Rejoinder Affidavit by Applicant**

**In**

**ORIGINAL APPLICATION NO. 511 OF 2023**

**IN THE MATTER OF**

Priyank Bharati

-----Applicant In Person

Versus

State of Uttar Pradesh through its Chief Secretary and others

-----Respondent(s)

**With**

**ORIGINAL APPLICATION NO. 166 OF 2024**

Priyank Bharati

-----Applicant In Person

Versus

State of Uttar Pradesh and others

-----Respondent(s)

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*Priyank Bharati*  
13/04/26

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Date : 13/04/26  
Place : Meerut

*Shruti*  
13/04/26  
Applicant in  
Person [Priyank]

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Rejoinder Affidavit by Applicant

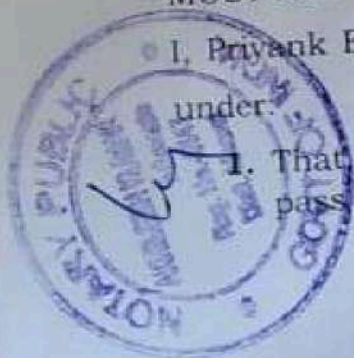
MOST RESPECTFULLY SHOWETH;

I, Priyank Bharati R/O Meerut, UP hereby solemnly affirm and declare as under:

1. That on the date 20.01.2026, the Hon'ble Tribunal was pleased to pass the order:

5. It will also be open to the applicant to produce material in support of the plea that the origin disclosed by Respondent No. 4 is not correct, and to also place on record evidence showing the origin as per the stand of the applicant.'

2. That the Applicant has, for the first time, relied upon **CORONA Satellite** (U.S. reconnaissance satellite, 1959-1972) imagery to delineate the historical course of River Budhi Ganga in Hastinapur and



adjoining areas, which clearly establishes continuity between Track R1 and R2 (as stated in the affidavit filed by Respondent No. 6 and placed on the judicial record @ page 810.) without any gap. Though forming part of an ongoing research study, the said material is placed on record in the interest of justice to assist this Hon'ble Tribunal. The relevant maps and satellite imagery are annexed herewith and marked as **ANNEXURE 1**.

### **Origin of River Budhi Ganga**

3. That, the Applicant has already placed on record authenticated maps pertaining to the origin of River Budhi Ganga in O.A. No. 511 of 2023, forming part of the judicial record @ pages 515, 517, 519, and 523, as per the report dated 09.12.2024.
4. That the <sup>Sijra Map,</sup> Skeleton Map of Northern Division of Doab Showing Operations of Revenue Survey, 1833 and The North-Western Provinces of India under the jurisdiction of Board of Revenue, Allahabad April 1872. The maps are attached herewith and marked as **ANNEXURE 2**.
5. That, as per the official revenue records of Tehsil Jansath, District Muzaffarnagar, the river Budhi Ganga stands duly recorded in Village **Firozpur Khadar**, as is evident from the **judicial record @ page no. 25** in OA 166 of 2024.
6. That the **District Magistrate, Muzaffarnagar (Respondent No. 2)**, in **OA No. 166 of 2024**, has duly verified for the same on the **judicial record @ page 47** that the total area under the **River Budhi Ganga in Village Firozpur Khadar**, Tehsil Jansath, District Muzaffarnagar measures 2.4180 hectares, thereby establishing the present existence of the river in the said village, which is situated approximately 16-17 km upstream of the area under floodplain demarcation.
7. That, **the Respondents (District Meerut and Muzaffarnagar)**, in **both matters, have failed to place the relevant revenue maps/records before the Hon'ble Tribunal**, thereby compelling the **Applicant to obtain the same under the provisions of the Right to Information Act, 2005**, and ultimately secure the records through

intervention of the Hon'ble Uttar Pradesh Information Commission (UPIC), Lucknow. The Notices/Orders/Applications are attached herewith and marked as **ANNEXURE 3**

8. That the conduct of the Respondents with respect to the records pertaining to the River Budhi Ganga clearly reflects their intent in the present matter.

**Maps supplied by Madhya Ganga Nahar, Nirman Khand-5, Bijnor, under the provisions of the Right to Information Act, 2005 in compliance with the order passed by the Hon'ble Uttar Pradesh Information Commission, Lucknow.**

9. That the maps obtained from Madhya Ganga Nahar, Nirman Khand-5, Bijnor, under the provisions of the Right to Information Act, 2005, in compliance with the orders of the Hon'ble Uttar Pradesh Information Commission (UPIC), Lucknow, are being placed on record. The photograph of maps with the copy of order of Hon'ble UPIC, Lucknow relating to District Muzaffarnagar from Ishaqwala, Kaelapur Jasmor, Alampur, Ahmadwala, Nasirpur, Jamalpur Khadar, Beli No Bramda, Samana and Purkhotampur are annexed herewith and marked as **ANNEXURE 4**, clearly depicting the demarcation under consideration.
10. That the maps furnished by Madhya Ganga Nahar, Nirman Khand-5, Bijnor, clearly depict that the River Budhi Ganga flows into the area of Deval/Ishaqwala, District Muzaffarnagar, from the upstream reaches.
11. That the aforesaid maps clearly depict the factual position of various drains discharging into River Budhi Ganga, at different stretches within District Muzaffarnagar.

**Contradictory Affidavits Filed by Respondents of the State of Uttar Pradesh Regarding the Origin of River Budhi Ganga**

12. That, it is also pertinent to place on record that the Hon'ble Tribunal has been misled through the filing of incorrect and incomplete affidavits, lacking material facts. Further, in different Original

Applications (OAs), varying stretches of River Budhi Ganga have been presented, which clearly reflects negligence towards the river revival and environmental protection.

- i. **O.A. No. 515 of 2023 (Ganga Pollution vs. State of U.P.)**, the Further Progress Report submitted on behalf of the Chief Engineer, Sone, Irrigation and Water Resources Department, State of Uttar Pradesh, in compliance with the order dated **19.05.2025** passed by the Hon'ble National Green Tribunal, as mentioned at page no. 6973, **inter alia states as follows:**

S. No.	Name of River	Chief Engineer Concerned with Flood Plain Zone Delineation	Stretch	Reference of Hon'ble NGT O.A.	Final Date for Completion of Flood Plain Zone Delineation
15	Budhi Ganga	Chief Engineer, Ganga	Chausana Village to Khwajapura	511/2023	In Progress

Applicant cannot refer to Village Chausana; this claim is incorrect, baseless, and fabricated. Such conclusions appear to result from a lack of proper scientific study and thorough investigation.

- ii. On date 12.03.2026 affidavit presented by District Magistrate Bijnor in **OA 632 of 2022 (V.K. Tyagi vs State of Uttarakhand and Ors)** on page no 2225 states that Budhi Ganga is originated in Shukratal.

The maps furnished by Madhya Ganga Nahar Nirman Khand-5, Bijnor, present a materially different version of facts, thereby indicating inconsistencies with the previously submitted records.

- 13.** The aforesaid affidavits in OA 515 of 2023 and OA 632 of 2022 placed before the Hon'ble Tribunal, clearly reflect **concealment of material facts** and contradictions on record. It is pertinent to note that these affidavits have been presented by Respondents through the same Standing Counsel who is also representing the State of Uttar Pradesh in the present matter (OA 511 of 2023).
- 14.** That it is most respectfully submitted that different Original Applications (OAs) reflect varying and inconsistent origins of the River

Budhi Ganga, which is inherently contradictory and untenable. Such discrepancies clearly demonstrate that the Respondents have acted in a **disjointed and uncoordinated manner, without proper verification of facts and in the absence of cogent and reliable evidence.**

**Maps duly furnished by the District Record Room, Meerut, under the provisions of the Right to Information Act, 2005, in compliance with the order passed by the Hon'ble Uttar Pradesh Information Commission, Lucknow.**

15. That, at this juncture, it is both relevant and intriguing to submit that the maps pertaining to **Phasli Varsh** (Revenue Agricultural Year) **1359** (year 1951, these maps hold significant historical value, as they were part of the revenue records inherited by Independent India.) distinctly illustrate the presence of "**Khola**" land adjoining the river course.
16. The term "**Khola**" has also been explained in book *Natural Hazards: Local, National, Global*, edited by Gilbert F. White (Oxford University Press, 1974), Chapter 5 titled "**India and Ganga Floodplains**" (page 36) by R. Ramachandran and S. C. Thakur. Some extract of the chapter are

*The plains are remarkably homogeneous topographically: for hundreds of miles the only relief discernible is the floodplain escarpment, locally known as khola .*

That the aforesaid chapter pertains to the area of Bastura Narang, a village situated near Hastinapur, Tehsil Mawana, District Meerut, and the relevant extract thereof is annexed herewith and marked as **ANNEXURE 5**

17. That, the **Hon'ble Allahabad High Court, in WRIT-B No. 47165 of 2010** (Salek Chandra & Others vs. Gaon Sabha Meerut & Others), has held that "**Khola**" land is a reserved category of land under **Section 132 of the U.P. Zamindari Abolition and Land Reforms Act**. The relevant extract of the order is hereunder:

*Suit was filed by the plaintiff-petitioner under Section 229-B of the U. P. Zamindari Abolition and Land Reforms Act seeking a declaration of Bhumidhari rights over the land in dispute. On the basis of the evidence adduced by the plaintiff-petitioner himself, the trial court found that in the Khatauni, the name of the petitioner was recorded in column no. 4 which goes to show that land belongs to Gaon Sabha. **The courts below have further relying upon the revenue record held that land is recorded as 'KHOLA' which is a public utility land covered under Section 132 of the U.P. Zamindari Abolition and Land Reforms Act.***

*Since the land in dispute was falling under Section 132 of the U. P. Zamindari Abolition and Land Reforms Act as per evidence adduced by the plaintiff-petitioner himself in the form of revenue record, there is no illegality in the impugned orders as the plaintiff petitioner could not have been declared as Bhumidhar of the land in dispute, the suit of the plaintiff-petitioner has rightly been dismissed.*

*The writ petition accordingly fails and stands dismissed in limine.*

Order of **Hon'ble Allahabad High Court** and Map of **Saifpur Firozpur** (The point at which the River Budhi Ganga enters the territorial jurisdiction of District Meerut), **Gajupra** (adjacent to Hastinapur) of Phasli Year **1359 (1951)**, with present map 2026 (taken from Board of Revenue, Uttar Pradesh Website <https://upbhunaksha.gov.in/home>) 2026 are marked as **ANNEXURE 6**

18. That a comparative analysis of records of both periods indicates that the riverbed of the River Budhi Ganga at Gajupura is presently non-existent, thereby casting serious doubt on the veracity of the facts presented by Respondent Nos. 1, 2, 3, and 6 before the Hon'ble Tribunal.
19. That, for the aforesaid reasons and to mislead Hon'ble Tribunal, Respondent Nos. 1, 2, and 3 (in both matters, OA No. 511 of 2023 and OA No. 166 of 2024) have failed to place on record the complete maps and historical records of the River Budhi Ganga from past to present.
20. That, Independent India has inherited River Budhi Ganga, a river of profound historical and cultural significance dating back to the Mahabharata era; however, its precise course and very existence at certain stretches remain uncertain and are a matter of serious consideration.

**The demarcation of the floodplain was commenced by Respondent No. 6 (in OA No. 511 of 2023) without due verification of relevant records and without conducting requisite inquiry.**

21. That, in the present matter, the Applicant has raised specific and substantive objections regarding the incorrect determination of the origin point of River Budhi Ganga during the demarcation proceedings. However, Respondent No. 6 has failed to consider or incorporate the necessary corrections since the very inception of the demarcation process.
22. That **Respondent No. 6 has relied upon incorrect and incomplete data** for floodplain demarcation of river Budhi Ganga, rendering the process arbitrary and contrary to established norms. The maps regarding the river's origin, submitted by the Applicant in **year 2024**, have been disregarded without justification, and the demarcation has been carried out in an arbitrary manner.
23. That the present floodplain delineation remains under serious dispute; however, the Respondent 6 have failed to take due cognizance of the same and have proceeded without proper consideration thereof.
24. That the photographs annexed by Respondent No. 6 in the present delineation, and placed on the judicial record at page 937, are incomplete and selective in nature, and appear to have been deliberately submitted with the intent to mislead the Hon'ble Tribunal.
25. That the Applicant has placed on record complete, geo-tagged photographs of the present delineation at the originating stretch (as per Respondent No. 6) near Ishakwala, District Muzaffarnagar, which clearly depict a substantial water body forming an integral part of the Budhi Ganga floodplain; however, the same have been wholly ignored during the process of demarcation. The geotagged photographs and Sentinel-2 satellite imagery, overlaid with the shapefile depicting the presently delineated Floodplain (FP) boundary of the River Budhi

Ganga (R1 stretch), are annexed herewith and collectively marked as **ANNEXURE 7**.

26. That the Respondent No. 6 has placed on record an affidavit @ page 810 stating that there exists a gap between Stretch R1 and R2 near Hastinapur Kaurvan. In rebuttal, the Applicant places on record maps derived from the article titled "*Composition and Conservation Status of Avian Species at Hastinapur Wildlife Sanctuary, Uttar Pradesh, India*" authored by Mohd. Shahnawaz Khan (Freshwater & Wetlands Programme, World Wide Fund for Nature-India) and Afifullah Khan (Department of Wildlife Sciences, Aligarh Muslim University, Aligarh), published in the Journal of Threatened Taxa on 26.08.2013 (page 4715) shows no gap in between two stretches. The said map is annexed herewith and marked as **ANNEXURE 8**

**Complete Absence of Official Revenue Maps and Revenue Records (ancient record and present records) by Respondents 1,2,3,7 in OA No. 511 of 2023 and Respondent No 1,2,3,4 in OA No. 166 of 2024**

27. That no Respondent (Respondent No 1, 2, 3, 4 in **OA 166 of 2024** and Respondent No. 1, 2,3,6,7 in OA 511 of 2023) has, till date, placed on record any revenue maps pertaining to River Budhi Ganga before this Hon'ble Tribunal, and that **the burden of proof**, in this regard, squarely lies upon the Respondents also.

**Illegal Encroachments within the Riverbed and Floodplain of River Budhi Ganga**

28. That the Applicant has been consistently addressing emails and representations to the concerned authorities, seeking immediate action to restrain ongoing encroachments and unauthorized constructions; however, Respondent Nos. 1, 2, and 3 (in OA No. 511 of 2023) have failed to take any effective steps or preventive measures in this regard. The **copies of aforesaid emails are annexed herewith and marked as ANNEXURE 9**.
29. That the Applicant places on record **Sentinel-2 satellite imagery** dated 04.03.2026, having 10 m spatial resolution. The imagery has been processed using Band 2, Band 3, and Band 4 to generate a true color

composite (RGB) in ArcGIS through the Composite Bands tool. The resultant composite image, overlaid with the shapefile of the present floodplain (FP) delineation of the River Budhi Ganga (R2 stretch), accurately depicts the existing river course and ground situation is attached herewith and marked as **ANNEXURE 10**.

30. That in view of the above facts, it is evident that the Hon'ble Tribunal is being misled with respect to the determination of the origin and course of River Budhi Ganga. The documentary evidence, revenue records, and official maps placed on record by the Applicant clearly establish a position contrary to that presented by Respondent No. 6.

For all the reasons stated above the Hon'ble Tribunal may kindly be pleased to take cognizance of all these facts and to pass appropriate orders to meet the ends of Justice and equity.

AND FOR THIS ACT OF KINDNESS THE APPLICANT, AS IN DUTY BOUND, SHALL EVER PRAY.

**Verification**

Verified on this **13<sup>th</sup> day of April 2026** that the contents of the present Application are true and correct to my knowledge and belief and nothing material is concealed therefrom.

  
13/04/26  
**Priyank Bharati**  
**Applicant in Person**

**Date: 13.04.2026**  
**Place: Meerut**

**ATTESTED**  
13/4/26  
**NOTARY**

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-----Respondent(s)

Affidavit

I, Priyank Bharati aged about 38 years R/O Meerut do hereby solemnly affirm and declare as under:



That I am the Applicant/Applicant In Person in above mentioned application and I am fully conversant with the facts and circumstances of the case and therefore competent to swear this affidavit.

That the statements made in paragraphs 01 to 30 of this affidavit is true to my knowledge

*Shreehari*  
13/04/26  
Applicant In Person

VERIFICATION

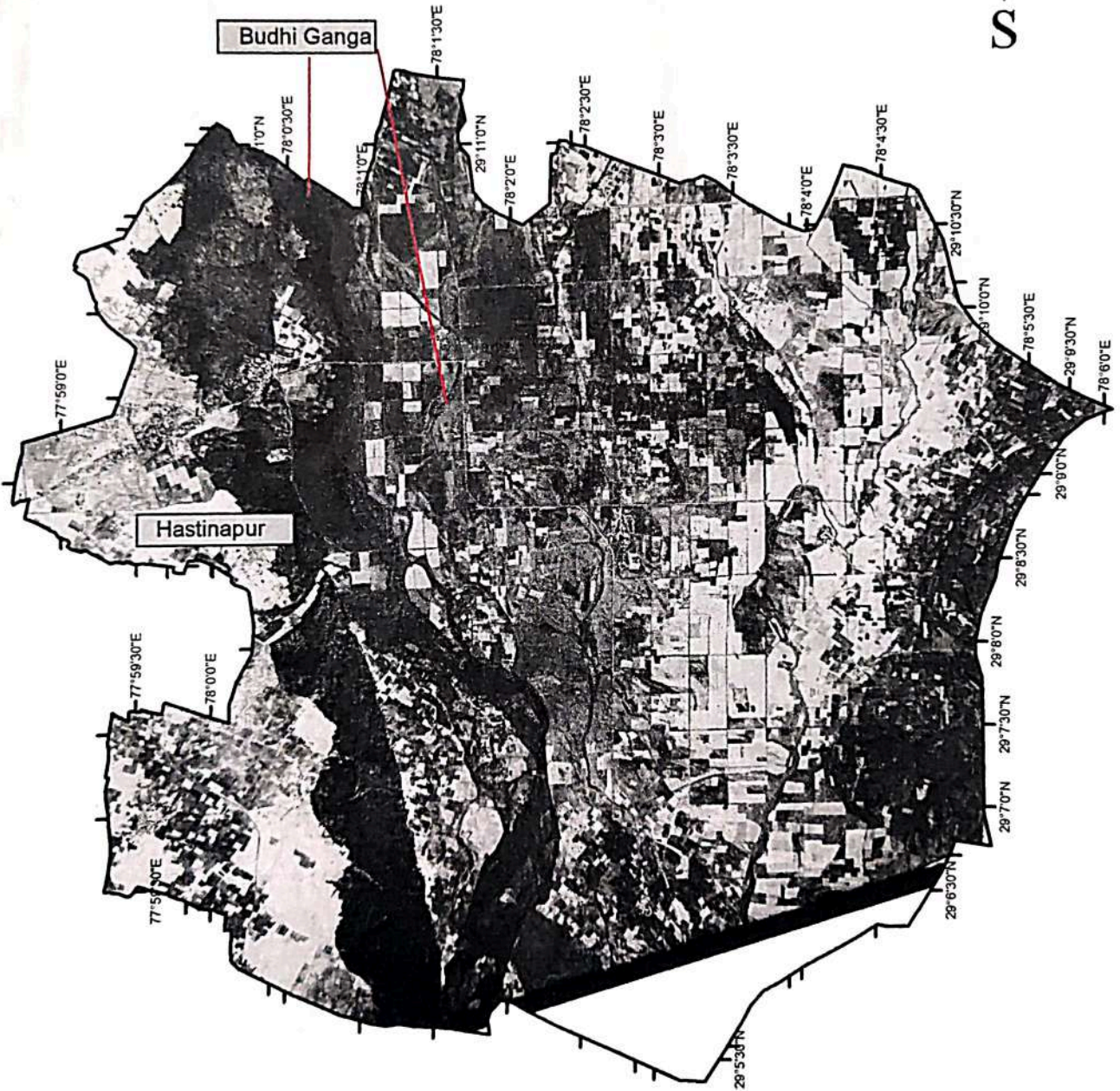
Verified on this 13<sup>th</sup> day of April, 2026 that the contents of the present Application are true and correct to my knowledge and belief and nothing material is concealed therefrom.

*Shreehari*  
13/04/26  
Applicant In Person  
/Deponent

ATTESTED  
13/4/26  
NOTARY

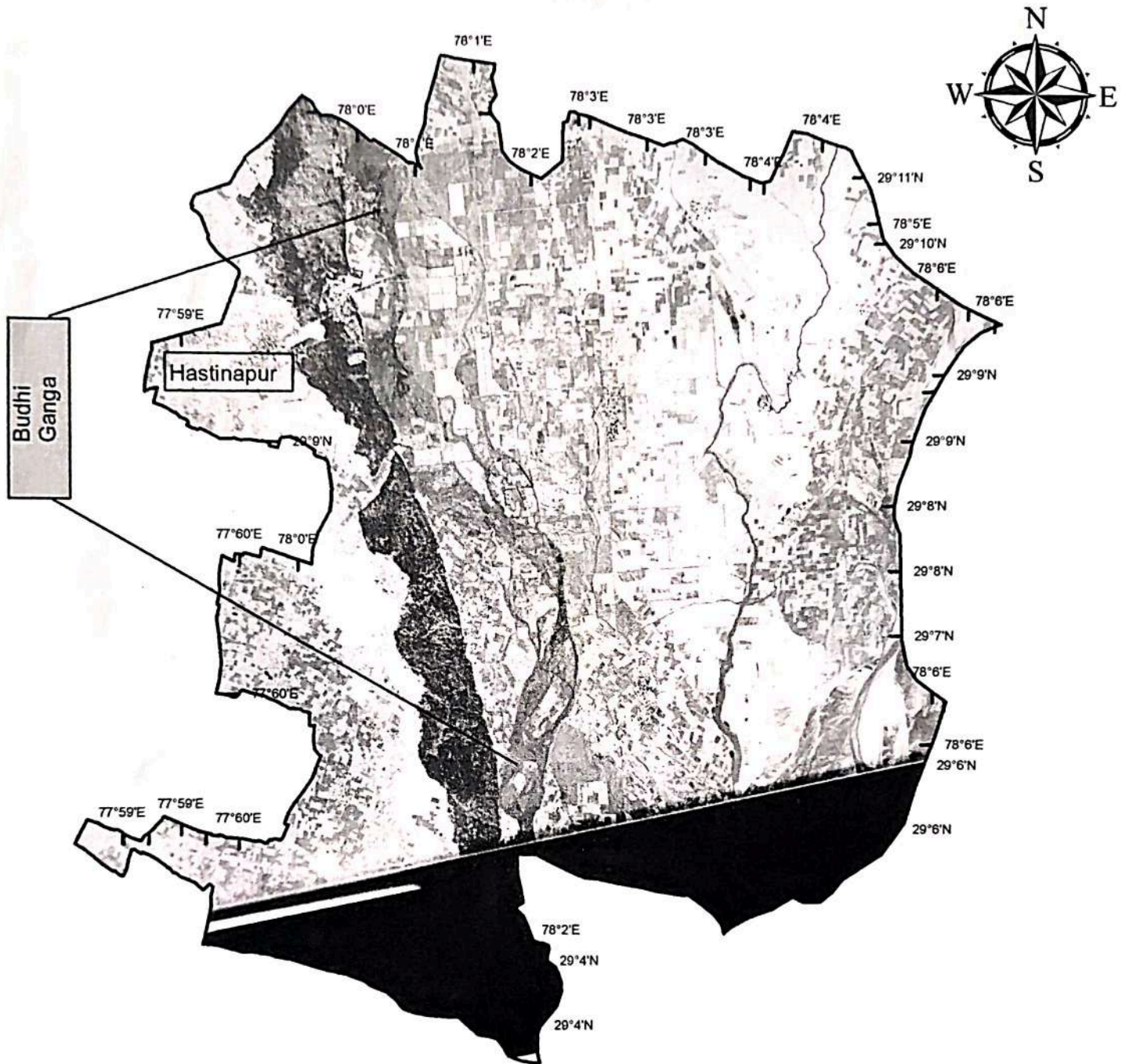
Budhi Ganga in Hastinapur as on 8.10.1965

Annexure 1.



True copy  
*Shawali*

Corona Satellite image of 1970 shows Budhi Ganga in Hastinapur to Mamipur



0 0.5 1 2 3 4 Kilometers

*True copy*  
*Shahali*

Research Content © Priyank

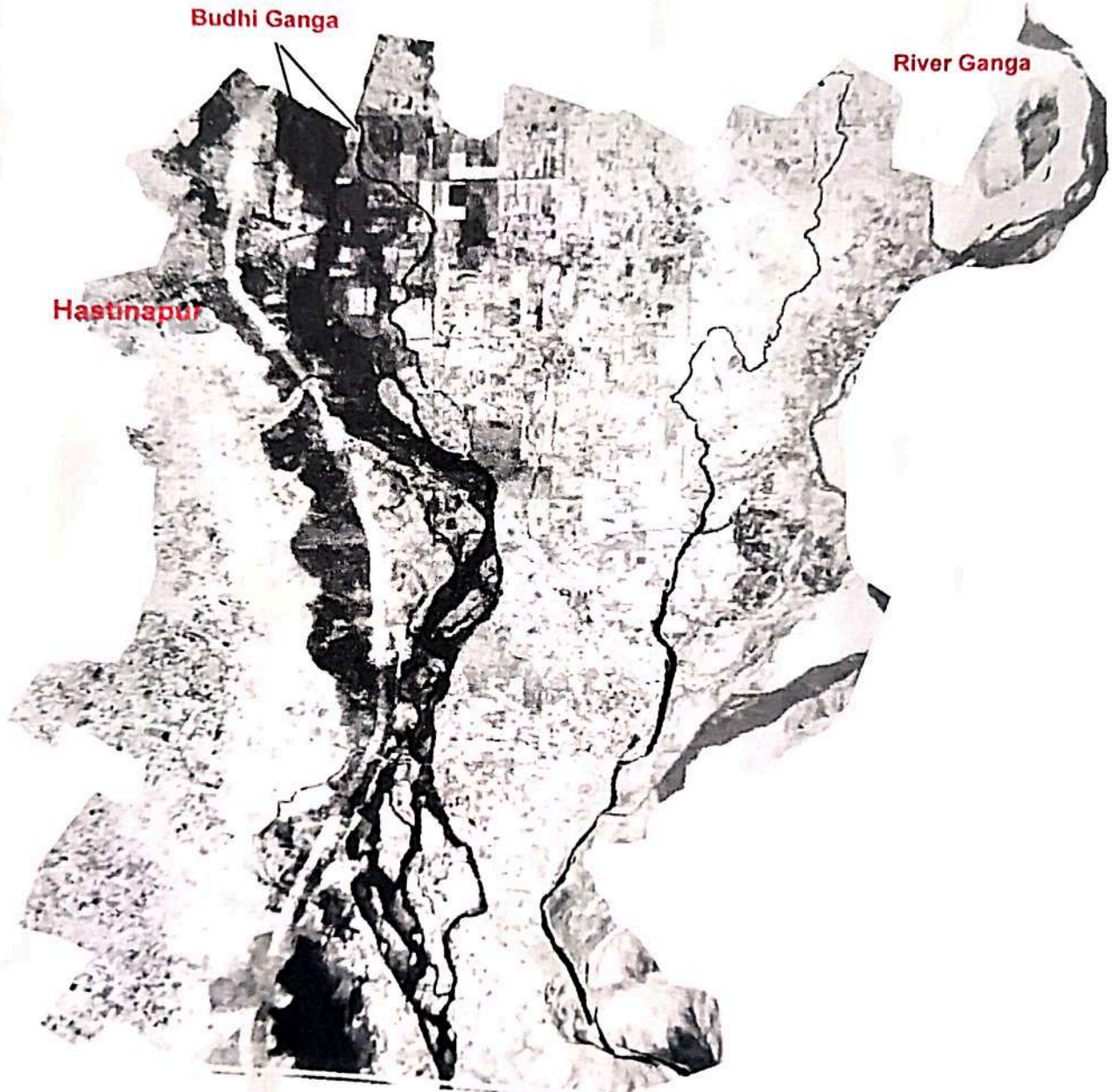
# Budhi Ganga as shown on 03.05.1979



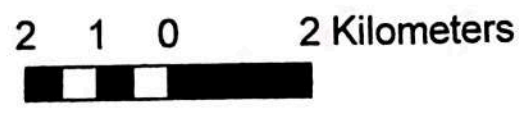
Budhi Ganga

Hastinapur

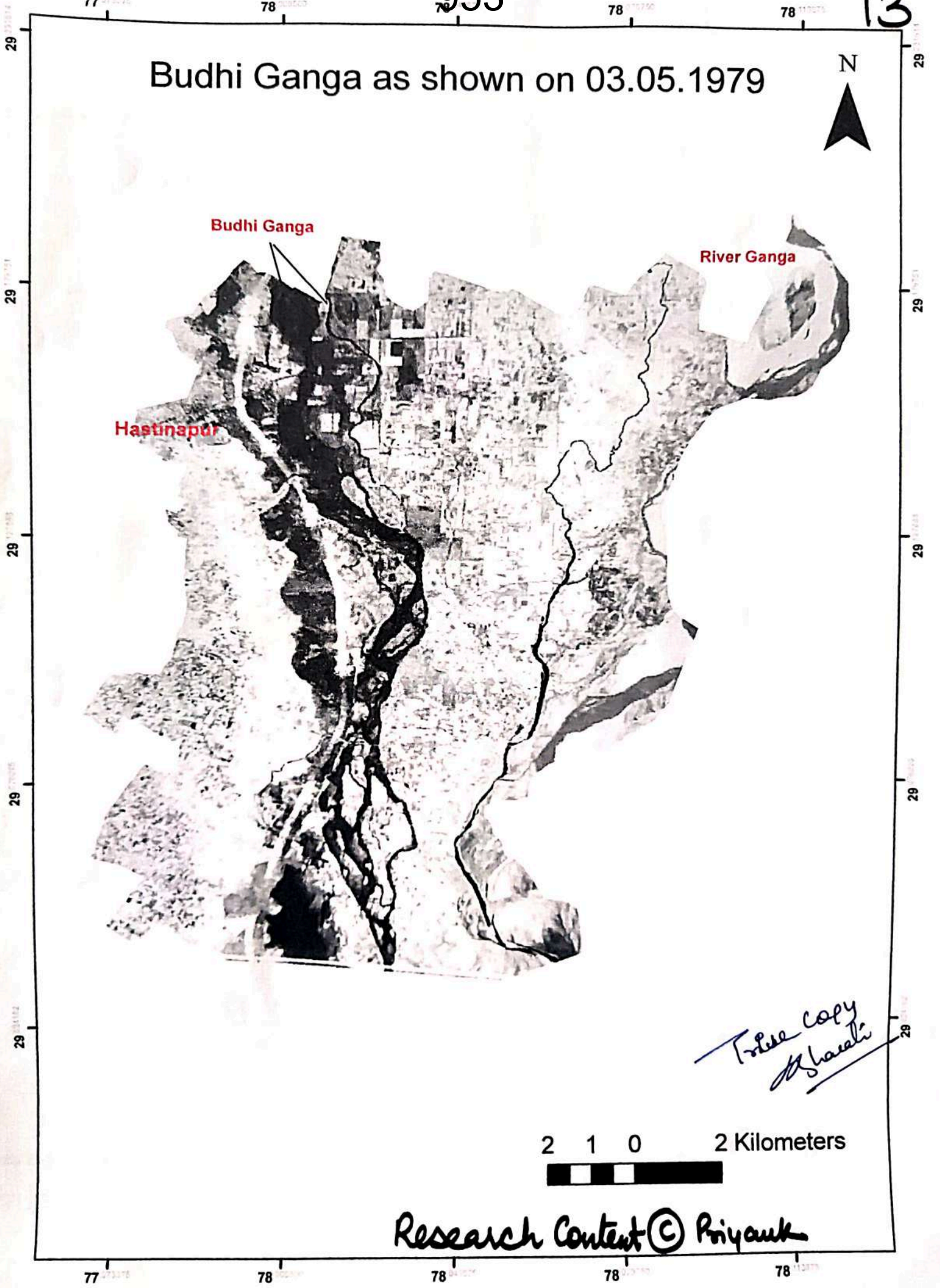
River Ganga

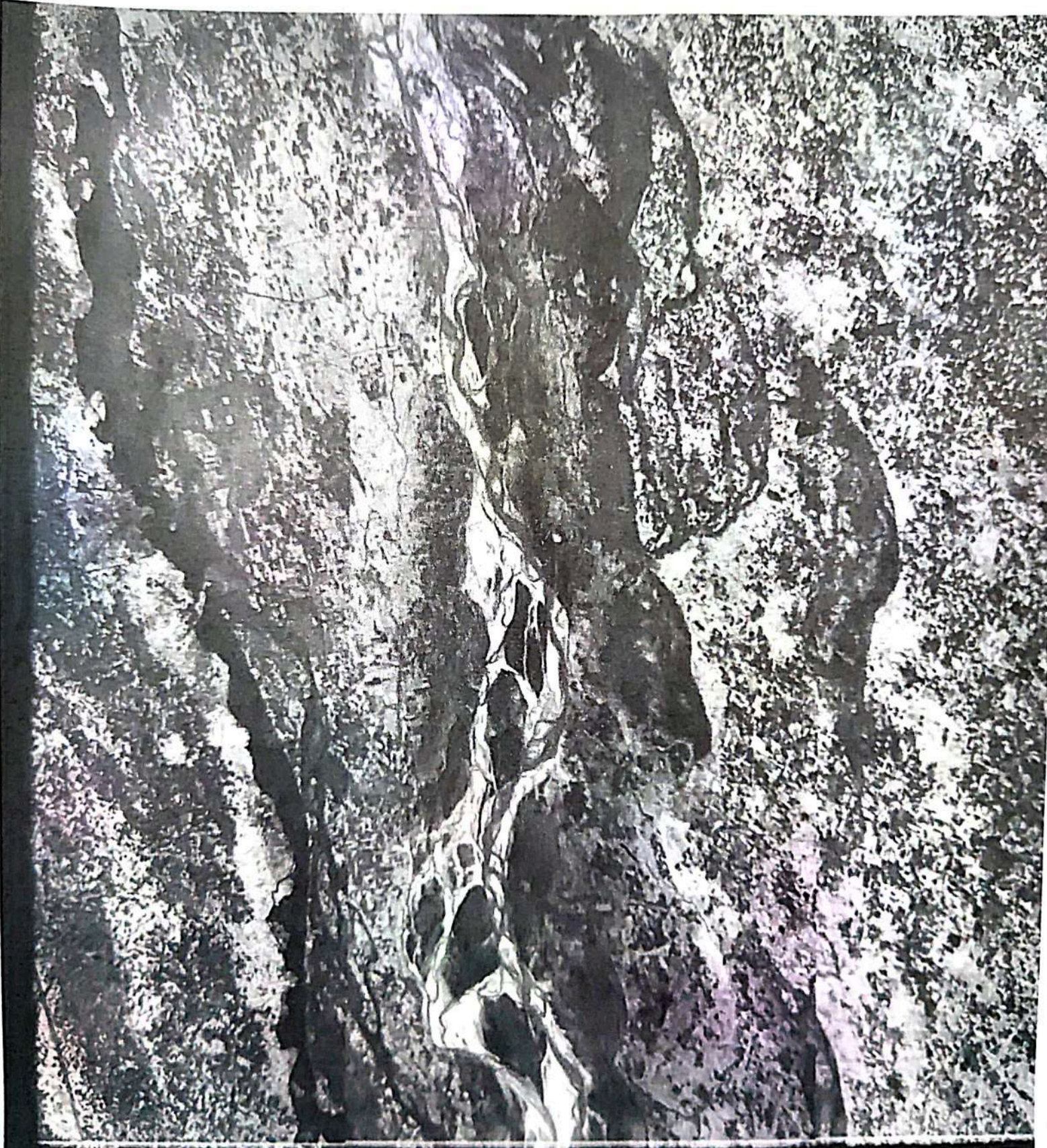


*True copy  
Shankar*



Research Content © Priyanka

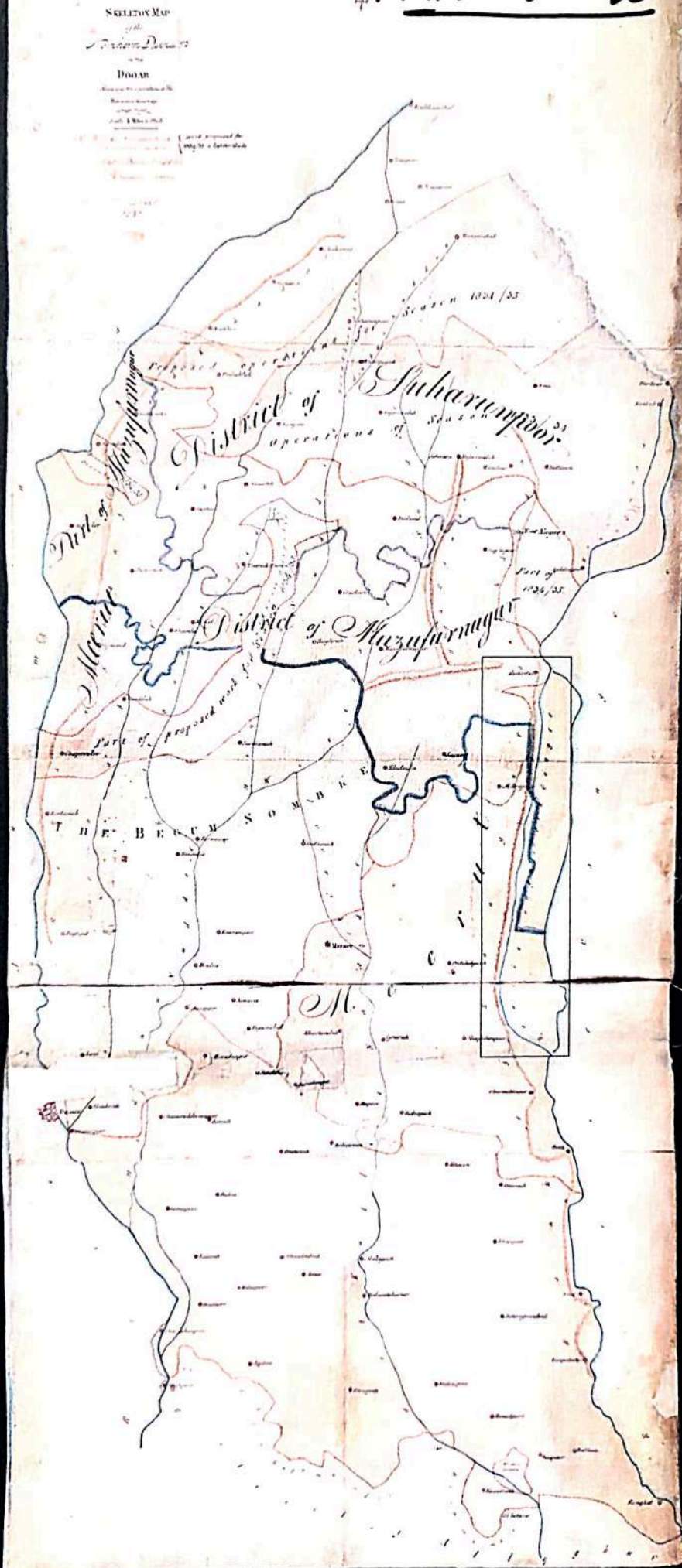




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1973-11-15

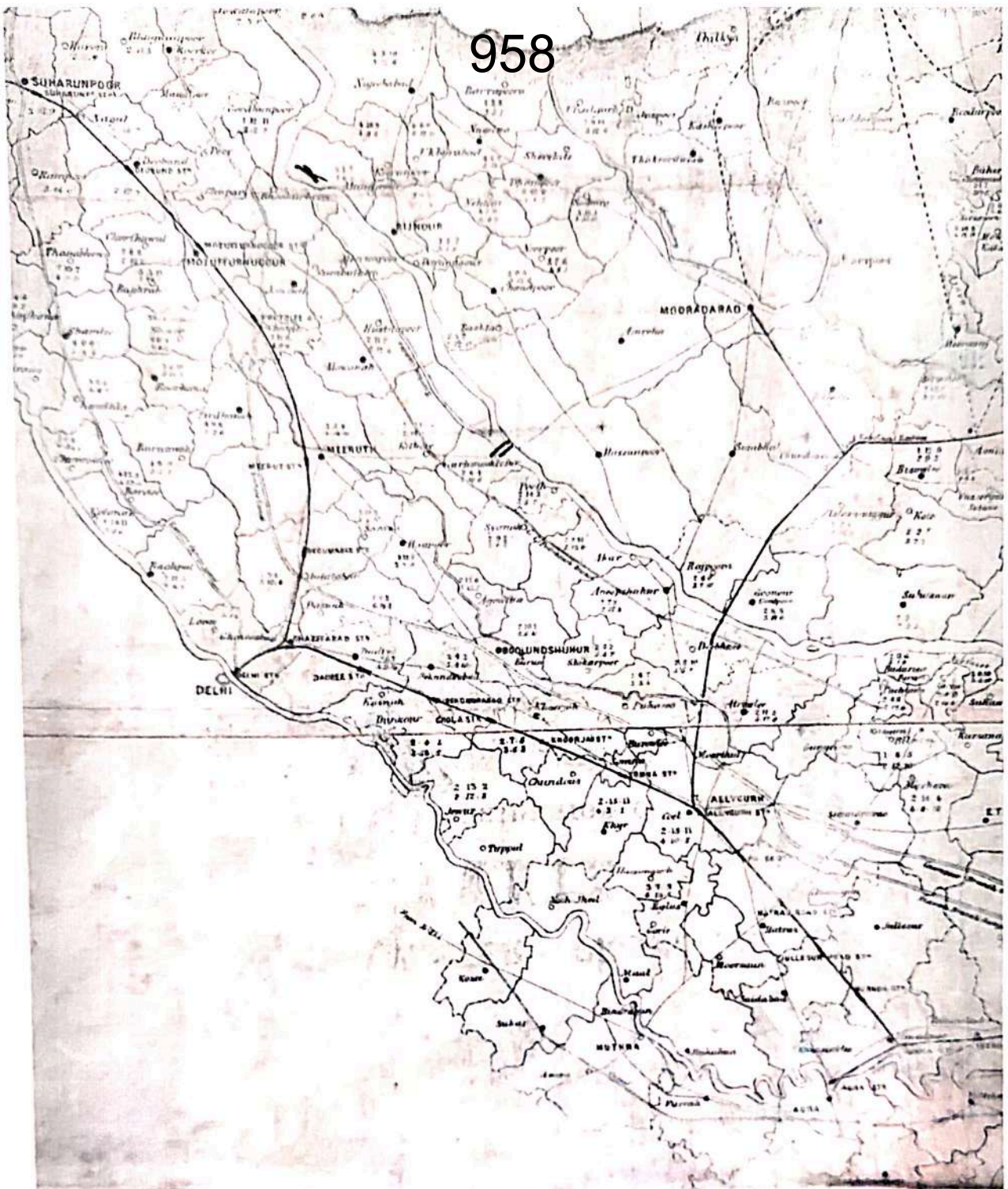
*True copy*  
*Shahali*



True copy  
Shahati







MAP  
OF  
THE NORTH-WESTERN PROVINCES OF  
**INDIA**  
UNDER THE JURISDICTION OF THE  
BOARD OF REVENUE,  
SHEWING

*True Copy  
of Shariat.*

Location

District 133 गुजफपर नगर

Tehsil 00711 जानसठ

Village 111330 फिरोजपुर खादर

Post No. 146



959

रूल्हा संरक्षक का नाम : पत्नी रमेशचन्द्र निवास  
 स्थान : नि.ग्राम 2 :- नाम : सुक्खा संरक्षक का नाम :  
 मंगला निवास स्थान : नि.ग्राम Owner Details For  
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 संरक्षक का नाम : --- निवास स्थान : नि.ग्राम Owner  
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 सोलानी नदी संरक्षक का नाम : --- निवास स्थान :  
 नि.ग्राम Owner Details For Khata No.:- 00367  
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 निवास स्थान : नि.ग्राम Order Description For  
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 मोरना खाता संख्या 00200 गाटा संख्या 146म..  
 कंप्यूटरीकृत आवेदन संख्या  
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 स्थान पर देवानंद पुत्र-पुत्रादि क्रम में पुंजातीय वंशज  
 (पुत्र), सतेन्द्र पुत्र-पुत्रादि क्रम में पुंजातीय वंशज (पुत्र)  
 का नाम बतौर वारिस दर्ज हो। 2 : आदेश राजस्व  
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 स&ज;स्थान पर रविन्द्र कुमार पुत्र-पुत्रादि क्रम में  
 पुंजातीय वंशज (पुत्र) का नाम बतौर वारिस दर्ज हो।  
 Order Description For Khata No.:- 00262 1 :  
 T202409550203756 Order Description For

Obtained from  
 Website of BOR  
 Lucknow (U.P.)  
 True Copy  
 Shakti.

186

# Annexure 3

19-



(अपील संख्या एस-09-ए-1366 / 2024)

श्री प्रियंक बनाम जनसूचना अधिकारी, कार्यालय जिलाधिकारी,  
जनपद-मेरठ।

समक्ष-श्री वीरेन्द्र प्रताप सिंह, मा0 राज्य सूचना आयुक्त।

आदेश

## कारण बताओ नोटिस

धारा 6(1)	मांगी गई सूचना/अनुतोष
02.09.2024	इस प्रकरण में अपीलार्थी ने मेरठ में तहसील मवाना के गांव हस्तानापुर कौरवान और पांडवान के फसली वर्ष 1359 के नक्शे का निरीक्षण करने का अनुरोध किया था। अपीलार्थी का कहना है कि उन्हें पांडवान के चार नक्शे और कौरवान के चार में से केवल दो नक्शों का निरीक्षण कराया गया। अपीलार्थी ने शेष दो नक्शों का निरीक्षण करने और उनकी प्रमाणित प्रति दिए जाने का अनुरोध किया है। हालांकि जनसूचना अधिकारी ने अभी तक दो नक्शों का निरीक्षण नहीं कराया है।

अपीलार्थी श्री प्रियंक भारती स्वयं उपस्थित हैं। विपक्षी जनसूचना अधिकारी, उपजिलाधिकारी, जनपद-मेरठ एवं अनुभाग अधिकारी, उ0प्र0 राजस्व परिषद-4 की ओर से कोई उपस्थित नहीं है। प्रश्नगत मामले में गत दिनांक 24.09.2025 को जनसूचना अधिकारी, उपजिलाधिकारी, जनपद-मेरठ एवं अनुभाग अधिकारी, उ0प्र0 राजस्व परिषद-4 को इस आशय की नोटिस निर्गम की गई थी कि अपीलार्थी द्वारा की गई आपत्ति का निराकरण कराते हुए वांछित सूचनाएं 07 दिन के भीतर टेबलफार्म में बिन्दुवार (यदि संलग्नक है तो साथ में संलग्न करें) उपलब्ध कराना सुनिश्चित करें एवं कृत कार्यवाही से आयोग को भी अवगत कराएं अन्यथा उनके विरुद्ध "सूचना का अधिकार अधिनियम, 2005" की धारा 20(1) के अन्तर्गत रु0 25,000/- का अर्थदण्ड अधिरोपित किया जाएगा।

True copy  
Shankar

इस प्रकरण में अपीलार्थी ने आवेदन दिनांक 02.09.2024 के माध्यम से जनसूचना अधिकारी, उपजिलाधिकारी, जनपद-मेरठ एवं अनुभाग अधिकारी, उ०प्र० राजस्व परिषद-4 से सूचना मांगी थी। अपीलार्थी ने मेरठ में तहसील मवाना के गांव हरिस्तानापुर कौरवान और पांडवान के फसली वर्ष 1359 के नक्शे का निरीक्षण करने का अनुरोध किया था। अपीलार्थी का कहना है कि उन्हें पांडवान के चार नक्शे और कौरवान के चार में से केवल दो नक्शों का निरीक्षण कराया गया। अपीलार्थी ने शेष दो नक्शों का निरीक्षण करने और उनकी प्रमाणित प्रति दिए जाने का अनुरोध किया है। हालांकि जनसूचना अधिकारी ने अभी तक दो नक्शों का निरीक्षण नहीं कराया है। प्रकरण में क्रमशः दिनांक 13.01.2025, 17.02.2025, 06.05.2025 31.07.2025, 17.09.2025 एवं 26.11.2025 को नोटिस निर्गत किए जाने के बावजूद आज सुनवाई के दौरान जनसूचना अधिकारी न तो उपस्थित हैं और न ही उनका कोई लिखित अभिकथन पत्रावली पर उपलब्ध है।

“सूचना का अधिकार अधिनियम, 2005” की धारा-7(1) के अन्तर्गत 30 दिन के भीतर सूचनाएं उपलब्ध कराए जाने का प्रावधान है। प्रकरण में लगभग एक वर्ष दो माह का समय व्यतीत हो चुका है, किन्तु अभी तक अपीलार्थी को सही सूचनाएं नहीं उपलब्ध कराई गई हैं। इससे यह स्पष्ट होता है कि जनसूचना अधिकारी सही सूचनाएं नहीं देने के दोषी हैं और उनके द्वारा “सूचना का अधिकार अधिनियम, 2005” के क्रियान्वयन में शिथिलता बरती जा रही है। प्रकरण में नियमानुसार अर्थदण्ड अधिरोपित कर दिया जाना चाहिए।

फिर भी नैसर्गिक न्याय के सिद्धान्त को दृष्टिगत रखते हुए से जनसूचना अधिकारी, उपजिलाधिकारी, जनपद-मेरठ, श्री सत्य प्रकाश सिंह एवं अनुभाग अधिकारी, उ०प्र० राजस्व परिषद-4, श्री नरेन्द्र सिंह पाण्डेय को इस आशय की नोटिस निर्गत की जाए कि 07 दिन के भीतर अपीलार्थी द्वारा की गई आपत्ति का निराकरण कराते हुए सही सूचनाएं उपलब्ध कराएं एवं अगली सुनवाई तिथि पर वे आयोग के समक्ष व्यक्तिगत तौर पर उपस्थित होकर बताएं कि क्यों न सूचना नहीं देने के लिए उनके विरुद्ध “सूचना का अधिकार अधिनियम, 2005” की धारा 20(1) के अन्तर्गत रु० 25,000/- का अर्थदण्ड अधिरोपित किया जाए। इसके लिए वे स्वयं उत्तरदायी होंगे।

वाद सुनवाई के लिए दिनांक 05.02.2026 को पेश हो।

  
04.12.2025

True Copy  
Shawali



Priyank Bharati <naturalsciencetrustmrt@gmail.com>

अपील संख्या S11/A/1366/2024 के संदर्भ | सुनवाई तिथि 02.04.2026

Priyank Bharati <naturalsciencetrustmrt@gmail.com>  
To: hearingcourts11.upic@up.gov.in

Wed, Apr 1, 2026 at 2:39 PM

सेवा में,

राज्य सूचना आयुक्त,  
उत्तर प्रदेश राज्य सूचना आयोग,  
लखनऊ

विषय : सूचना का अधिकार अधिनियम, 2005 के अंतर्गत अपील संख्या S11/A/1366/2024 के संदर्भ में अभिलेख उपलब्ध कराए जाने हेतु।

महोदय,

सविनय निवेदन है कि उपर्युक्त अपील के संदर्भ में अपीलार्थी द्वारा सूचना का अधिकार अधिनियम, 2005 के अंतर्गत हस्तिनापुर कौरवान एवं हस्तिनापुर पांडवान की **खतौनी फसली वर्ष 1359** के भू नक्शों का निरीक्षण तथा उनकी सत्यापित प्रतिलिपि उपलब्ध कराए जाने का अनुरोध किया गया था।

इस संबंध में, जनसूचना अधिकारी, जिलाधिकारी कार्यालय मेरठ द्वारा उपलब्ध अभिलेखों के अनुसार **पंचशाला बंदोबस्त, फसली वर्ष 1359** की प्रतियां उपलब्ध करा दी गई हैं (हस्तिनापुर कौरवान की एक प्रति अभी तक उपलब्ध नहीं हो पाई है)।

महोदय, यह निवेदन करना आवश्यक है कि मूल आरटीआई आवेदन में स्पष्ट रूप से **खतौनी फसली वर्ष 1359 के भू नक्शों की मांग की गई थी**, जबकि जिला अभिलेखागार में उक्त **फसली वर्ष** के नक्शे उपलब्ध न होकर केवल पंचशाला बंदोबस्त के अभिलेख उपलब्ध हैं, जो मांगी गई सूचना से भिन्न हैं।

अतः सूचना का अधिकार अधिनियम, 2005 के अंतर्गत मांगी गई सूचना पूर्ण रूप से उपलब्ध न कराए जाने के कारण, मा0 आयोग से निवेदन है कि—

1. प्रतिवादी **जनसूचना अधिकारी, अनुभाग-4, राजस्व परिषद, लखनऊ** (मा0 आयोग के पृष्ठांकित आदेश दिनांक 4 दिसंबर 2025 के अनुसार) को निर्देशित किया जाए कि वह अपीलार्थी को **खतौनी फसली वर्ष 1359 (हस्तिनापुर कौरवान एवं पांडवान)** के अभिलेख उपलब्ध कराएं।
2. अन्यथा, मा0 आयोग से विनम्र निवेदन है कि **जनसूचना अधिकारी, अनुभाग-4, राजस्व परिषद, लखनऊ** को निर्देशित किया जाये कि संबंधित भू-नक्शों को अगली निर्धारित तिथि पर आयोग के समक्ष प्रस्तुत कराते हुए उनका निरीक्षण कराए जाने का कष्ट करें।

कृपया प्रकरण में न्यायोचित आदेश पारित करने का कष्ट करें।

सादर धन्यवाद।

भवदीय,

प्रियंक भारती  
(अपीलार्थी)

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Shankh

सेवा में,  
प्रथम अपीलीय अधिकारी,  
जिलाधिकारी कार्यालय,  
मुज़फ्फरनगर

07.01.2026

विषय : सूचना का अधिकार अधिनियम, 2005 की धारा 19(1) के अंतर्गत प्रथम अपील।

महोदय,

सविनय निवेदन है कि अपीलार्थी द्वारा सूचना का अधिकार अधिनियम, 2005 के अंतर्गत ऑनलाइन पोर्टल <https://rtionline.up.gov.in/> के माध्यम से आवेदन संख्या **DMOMZ/R/2025/60287** प्रस्तुत किया गया था, जिसमें संबंधित ग्रामों के भू-नक्शे उपलब्ध कराए जाने का अनुरोध किया गया था।

यह अत्यंत खेद का विषय है कि सूचना का अधिकार अधिनियम, 2005 के प्रावधानों तथा राजस्व परिषद द्वारा निर्गत स्पष्ट आदेशों के बावजूद, नियत समयावधि के भीतर अपीलार्थी को वांछित सूचना उपलब्ध नहीं कराई गई है, जिससे अधिनियम की मंशा का उल्लंघन हो रहा है।

अतः महोदय से विनम्र अनुरोध है कि उपर्युक्त प्रकरण में हस्तक्षेप करते हुए संबंधित लोक सूचना अधिकारी को निर्देशित करने की कृपा करें, जिससे अपीलार्थी को मांगी गई सूचना यथाशीघ्र एवं विधिसम्मत रूप से उपलब्ध कराई जा सके।

भवदीय,

संगलग्न : यथोपरि

(प्रियंक भारती)  
अपीलार्थी

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Shawali



**उत्तर प्रदेश सूचना आयोग**

7/7/ए, RTI भवन, विभूती खंड गोमती नगर लखनऊ

नोटिस संख्या : 202604S01N100098

नोटिस प्रारूप - १

दिनांक : 08/04/2026

केस संख्या : S01/A/0551/2026

पंजीकृत संख्या : A-20260201805

वादी  
प्रियंक  
पिता /पति का नाम : ब्रह्मपाल सिंह  
पता-148सेक्टर 4 जागृति विहार मेरठ  
जनपद-मेरठ  
पिनकोड-250004  
मोबाइल नंबर-: 9411823914  
ई-मेल-  
naturalsciencetrustmrt@gmail.com  
इ.यू संख्या : EUIN

बनाम

विपक्षी  
(1)-जन सूचना अधिकारी  
जन सूचना अधिकारी कार्यालय - जिलाधिकारी  
जनपद मुजफ्फरनगर जिला,पिन कोड : 251001  
मोबाइल नंबर-: 9454417001  
ई-मेल- cmmuz7001@gmail.com  
इ.यू संख्या : EUIN  
(2)-प्रथम अपीलिय अधिकारी  
प्रथम अपीलिय प्राधिकारी कार्यालय -  
जिलाधिकारी जनपद मुजफ्फरनगर जिला,पिन  
कोड : 251001  
मोबाइल नंबर : 8765610970  
इ.यू संख्या : EUIN

सुनवाई के लिए निर्धारित तिथि : 27/04/2026

समय : 10:30 :AM

सेवा में,

जन सूचना अधिकारी / प्रथम अपीलिय अधिकारी  
कार्यालय -: राजस्व विभाग, मुजफ्फरनगर जिला

चूंकि उपर्युक्त प्रियंक द्वारा सूचना का अधिकार अधिनियम २००५ के तहत द्वितीय अपील दिनांक 23/02/2026 को प्रस्तुत की गई है, और उसे इस आयोग में पंजीकृत कर लिया गया है, तथा उस पर अग्रेतर सुनवाई दिनांक 27/04/2026 को समय 10:30 बजे की जाएगी।

अतएव उपर्युक्त पंजीकरण संख्या :A-20260201805 की एक प्रति संलग्न करते हुए आपसे अपेक्षा की जाती है कि आप अपना लिखित कथन ( ईमेल-hearingcourts1.upic@up.gov.in अथवा विभागीय पोर्टल-<https://upsic.up.gov.in/> ) पर स्कैन करते हुए पी0डी0एफ0 के फॉरमेट में मा0 राज्य मुख्य सूचना आयुक्त, सुनवाई कक्ष संख्या एस-1 के समक्ष सुनवाई के लिये निर्धारित दिनांक से दो दिन पूर्व प्रेषित करें। आपसे अपेक्षा की जाती है कि कोई भी पत्र आयोग के समक्ष भैतिक रूप से न प्रेषित करें। अग्रेतर आपसे अपेक्षा की जाती है कि आप उपर्युक्त लिखित कथन की एक प्रति अपीलकर्ता को ईमेल के माध्यम से और यदि ईमेल सम्भव न हो तो अपीलकर्ता को व्हाट्सप/भैतिक प्रतिलिपि के रूप में प्रेषित करते हुए आयोग के समक्ष नियत दिनांक में स्वयं या प्राधिकृत प्रतिनिधि के माध्यम से उपस्थित होकर अपना पक्ष प्रस्तुत करें।

कृते पीठासीन अधिकारी  
डिजिटल रूप से हस्ताक्षरित  
ARTI YADAV#7C571087B1  
सुनवाई कक्ष, एस-1  
उत्तर प्रदेश सूचना आयोग

True copy  
Shanki

संलग्न : (1)-अधिनियम के तहत अपील दिनांक 07/01/2026 की प्रति ।  
(2)-अधिनियम की धारा (6)(1) के तहत प्रस्तुत मूल आवेदन दिनांक 07/12/2025 ।

**प्रतिलिपि :-**

अपीलकर्ता को इस आशय से प्रेषित कि वह उपर्युक्त नियत तिथि पर स्वंम अथवा अपने प्राधिकृत प्रतिनिधि के माध्यम से उपस्थित होना चाहे । अपीलकर्ता से यह भी अपेक्षा है की यदि विपक्षी द्वारा उन्हें लिखित कथन उपलब्ध कराया गया है ,यदि उस लिखित कथन पर यदि कोई आपत्ति हो तो नियत दिनांक तक आयोग को प्रस्तुत करे ।

नोट :- इस द्वितीय अपील अद्यावधिक स्थिति आयोग की वेबसाइट [www.upsic.up.gov.in](http://www.upsic.up.gov.in) पर उपलब्ध है जिसे केस की पंजीकरण संख्या का प्रयोग करके देखा जा सकता है ।

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# उत्तर प्रदेश राज्य सूचना आयोग शिकायत एवं अपील ट्रैकिंग प्रणाली



संस्कृतिक सागर है।

उत्तर

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07-2025	25-08-2025	14-10-2025	14-10-2025	14-10-2025	14-10-2025	03-12-2025	08-12-2025	08-12-2025	22-12-2025



दस्तावेज का प्रारंभिक प्रारूप (KOF) 14-10-2025 को उपलब्ध कराया गया है।

आप इस दस्तावेज को डाउनलोड कर सकते हैं।

यदि आपको इस दस्तावेज में कोई भी त्रुटि या अस्पष्टता दिखती है, तो कृपया हमें सूचित करें।

आपका सहयोग हमें इस सेवा को बेहतर बनाने में मदद करता है।

आपका धन्यवाद।

उत्तर प्रदेश राज्य सूचना आयोग

14-10-2025

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Appendure 4

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(अपील संख्या एस-02-0054 / पी / 2025)

श्री प्रियंक भारती

बनाम

जनसूचना अधिकारी, कार्यालय

मध्य गंगा नहर, निर्माण खण्ड-05, जनपद-बिजनौर।

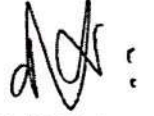
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आदेश

अपीलार्थी श्री प्रियंक भारती वीडियो कांफेसिंग के माध्यम से उपस्थित हैं। विपक्षी जनसूचना अधिकारी, मध्य गंगा नहर, निर्माण खण्ड-05, जनपद-बिजनौर की ओर से कोई उपस्थित नहीं है। प्रश्नगत मामले में गत सुनवाई दिनांक 21.08.2025 को जनसूचना अधिकारी, मध्य गंगा नहर, निर्माण खण्ड-05, जनपद-बिजनौर को निर्देशित किया गया था कि अपीलार्थी को 15 दिन के भीतर सूचनाएं उपलब्ध कराई जाएं। आज सुनवाई के दौरान अपीलार्थी ने जनसूचना अधिकारी द्वारा उपलब्ध कराई गई सूचना दिनांक 14.10.2025 पर आपत्ति व्यक्त की है।

जनसूचना अधिकारी, मध्य गंगा नहर, निर्माण खण्ड-05, जनपद-बिजनौर से अपेक्षा की जाती है कि अपीलार्थी द्वारा की गई आपत्ति का निराकरण 07 दिनों के भीतर कराते हुए वांछित सूचना अपीलार्थी को प्रेषित करें एवं आयोग को भी अवगत कराएं।

वाद सुनवाई के लिए दिनांक 11.12.2025 को प्रस्तुत हो।

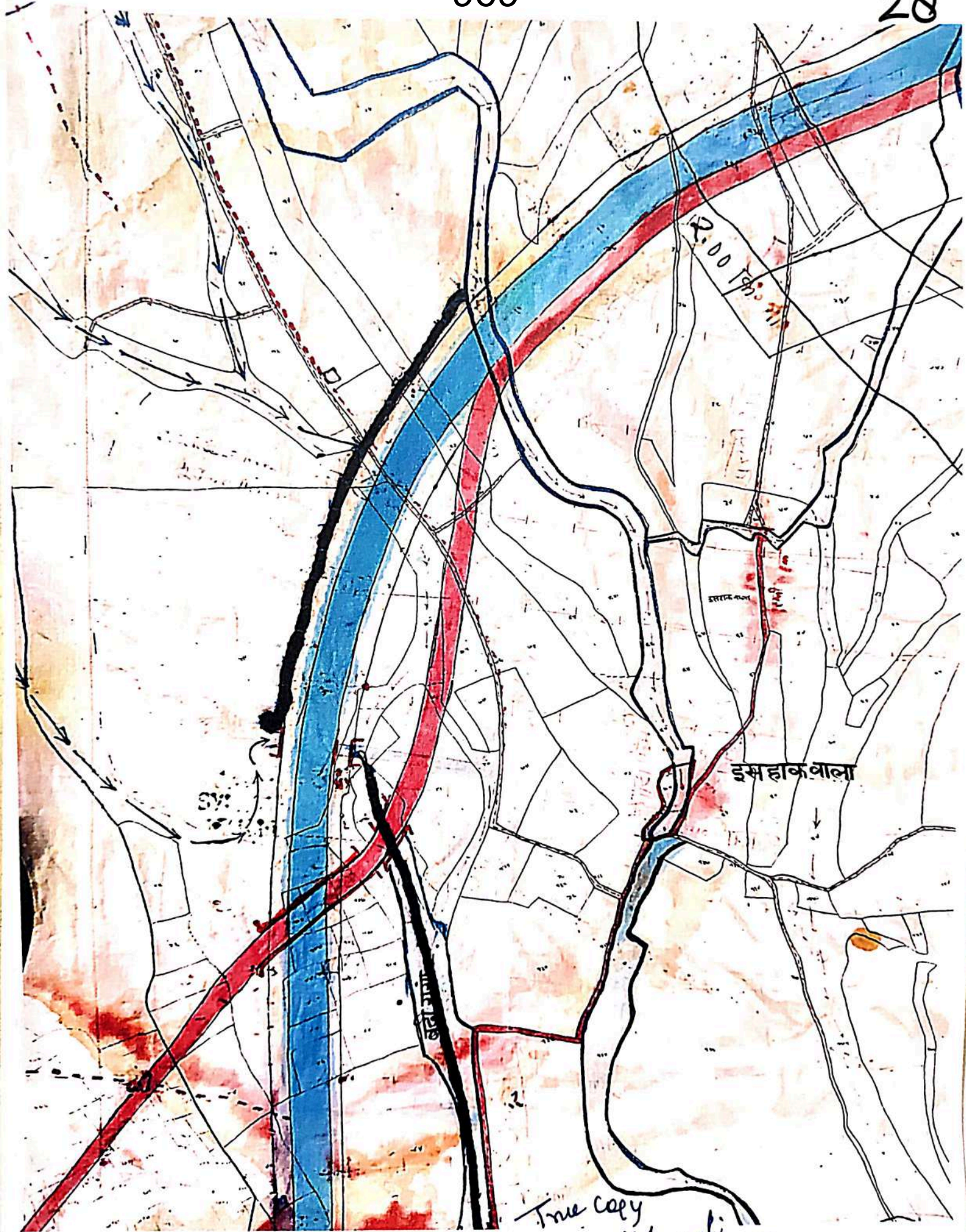


17.10.2025

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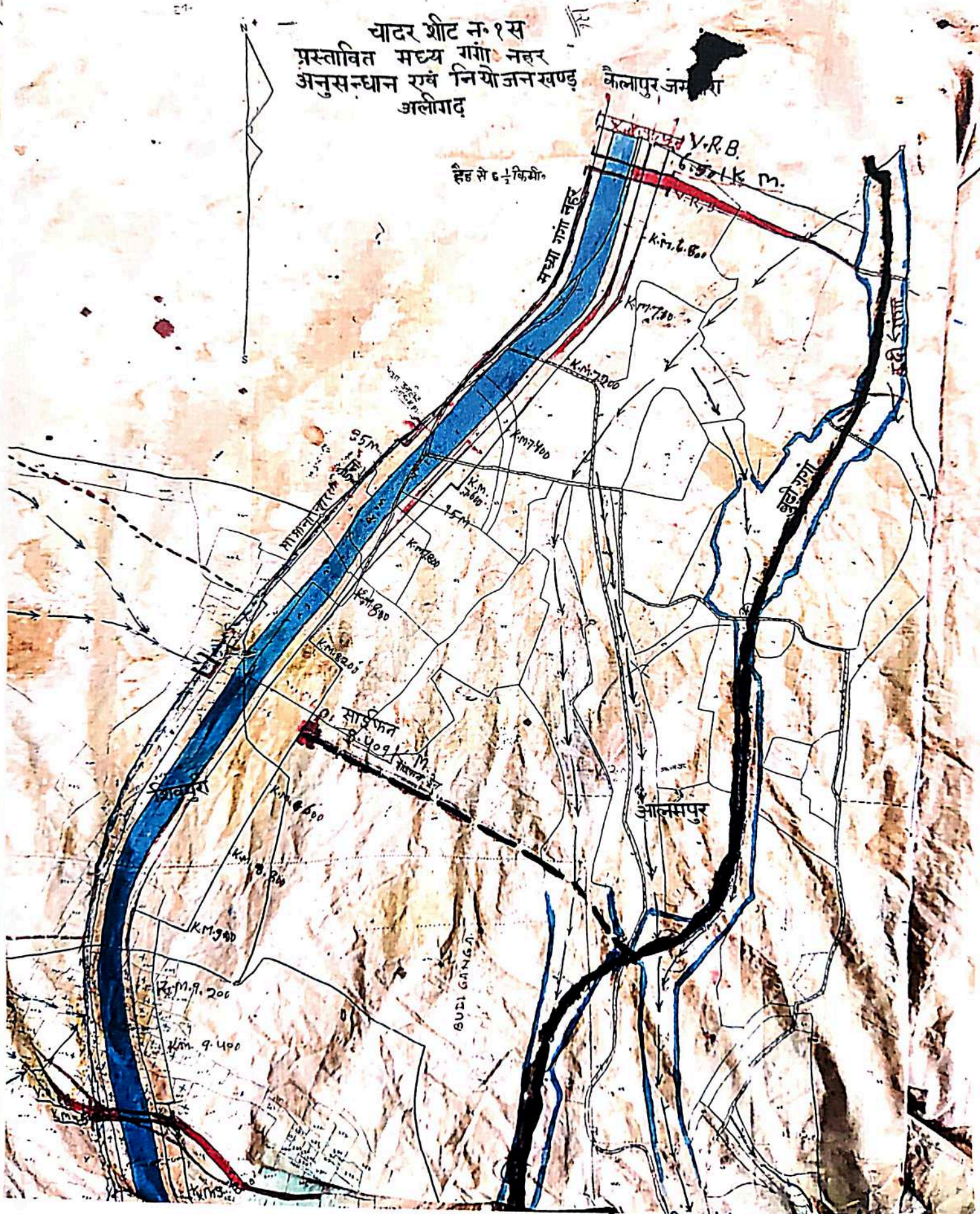


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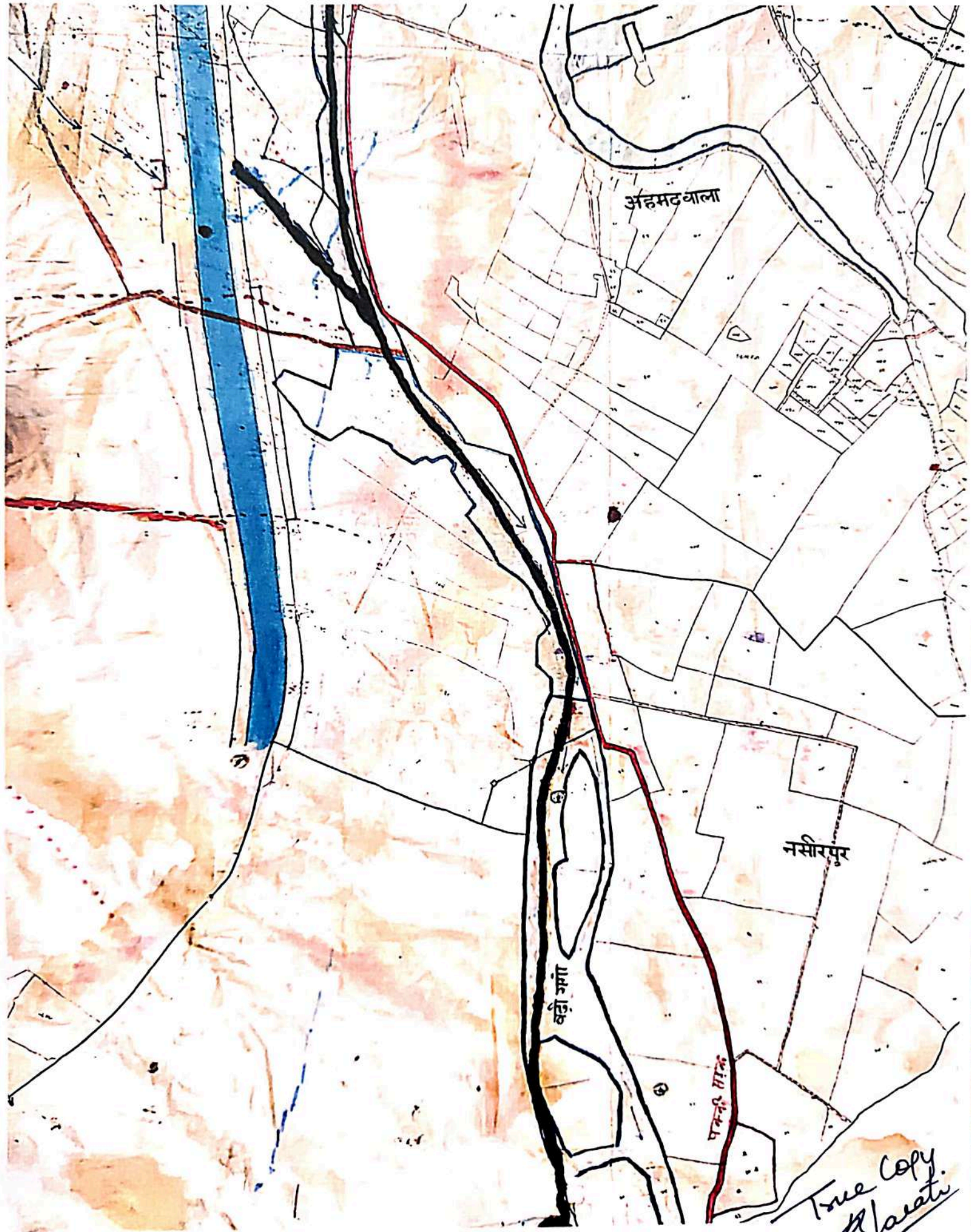


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चादर शीट नं. १स  
 प्रस्तावित मध्य गंगा नहर  
 अनुसन्धान एवं नियोजन खण्ड  
 अलीगढ़

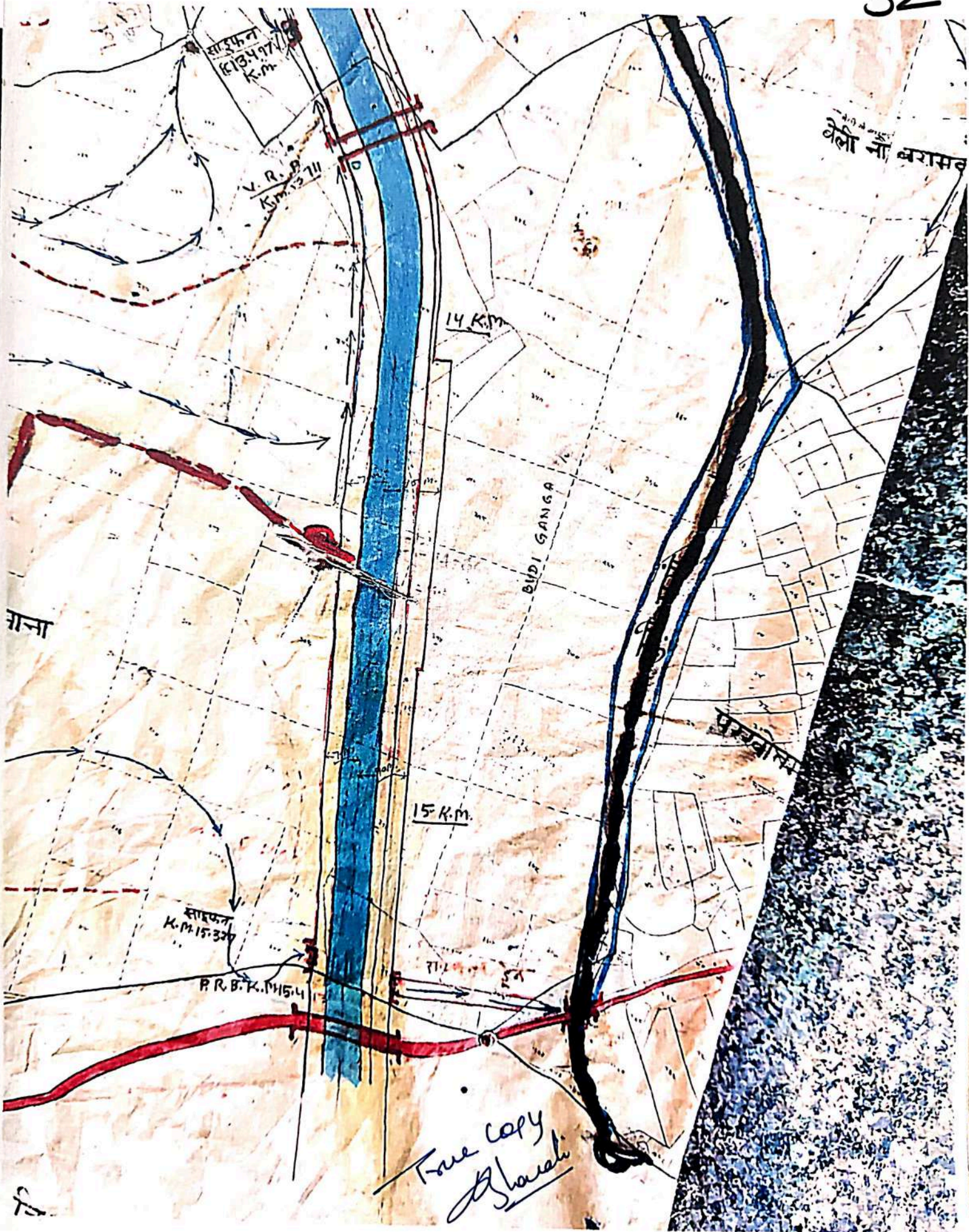


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Annexure 5

# NATURAL HAZARDS

## Local, National, Global

Edited by GILBERT F. WHITE

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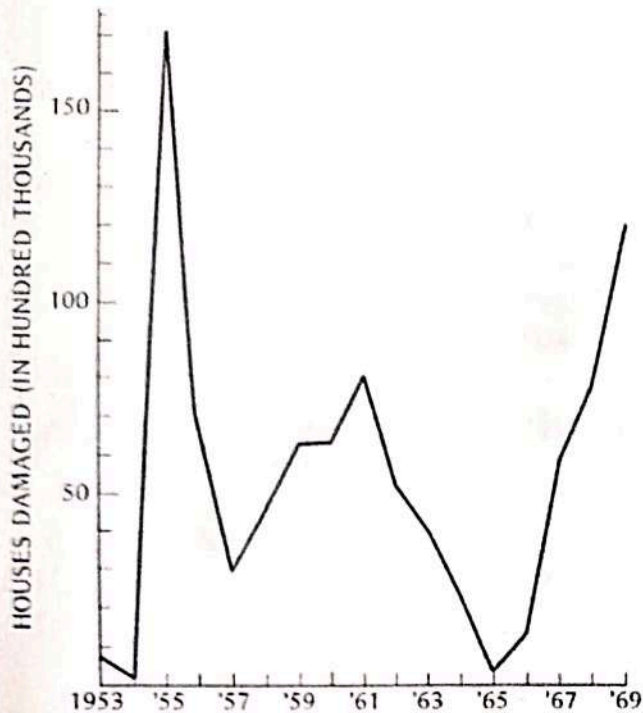


Fig. 5-5. Human lives lost by floods, 1953-69

insignificant amount, allotted. When the plan was drawn up, schemes regarding flood control were envisaged as part of the irrigation program and there was no separate program for flood control.

The floods of 1954-55 were severe and catastrophic. They highlighted the need to deal with this problem in a coordinated and planned manner, independent of irrigation and power. This led to the formation of the Central Flood Control Board in the same year, flood problems being an interstate problem because many rivers traverse more than one state. The Central Water and Power Commission (CWPC) was strengthened by the addition of a Flood Wing to assist in preparation of flood-control schemes and the development of integrated plans. It also considers flood-control projects forwarded by the state flood control boards. Eleven states have such flood control boards along with four river commissions.

The national program of flood control was initiated in 1954 and problems related to flood control then began to receive intensive study. Because of financial difficulties and the nature of the problem, some progress has been made in protecting areas from vagaries of floods. The overall progress made at the end of the third five-year plan was as follows: (1) construction of 6,900 kilometers (4,300 miles) of new embankments; (2) 9,200 kilometers (5,700 miles) of drainage channel; (3) 178 town protection schemes; and (4) raising of over 4,582 villages above flood level.

As a consequence of flood-control measures already practiced, about 5.9 million hectares (14.6 million acres) of land, generally subject to flood damage, had received reasonable protection by 1967. This was only a small proportion of the land exposed to flooding.

### The Ganga floodplains

Some aspects of adjustment to floods in such areas are revealed by study of a narrow 16 kilometer (10-mile) hazard belt along the upper Ganga floodplains. Floods are the annual feature along this belt, the peak flood season occurring in the months of July and August. Those events are regarded as relatively less severe, not so much because they cause less damage, but because there are other more extensive areas where floods occur at about the same time and which receive greater publicity through press and radio. The problems of human occupancy of the floodplain and human adjustment to the hazard have much in common with other parts of the country.

The Ganga floodplains are the adjacent low-lying areas of the River Ganges subject to inundation due to heavy precipitation in the catchment area. They lie in the Great Plains, which was a trough at one stage. This depression was filled by sediments mainly from the Himalayas. Today it is a large flat alluvium plain having one of the densest populations on the earth. The older (Pleistocene) alluvium is known as *bangar* and it occupies higher ground adjacent to *khadar*, the newer alluvium. The plains are remarkably homogeneous topographically: for hundreds of miles the only relief discernible is the floodplain escarpment, locally known as *khola*. Minor natural levees and badland topography are other landform characteristics found in the plains. The Great Plains cover an area of about 652,000 square kilometers (247,760 square miles), of which one-third lies in Uttar Pradesh.

The maximum depth of the alluvial soil in the Great Plains is reported to be about 4,500 meters (15,000 feet) near its southern edge. The depth varies from place to place but the soil is very fertile consisting of clay, loam and silt. It is an ideal soil for agriculture and supports a population of over 100 million.

Historically, the Ganga floodplains were considered mainly as marginal for permanent human occupancy. It was only a century ago that sedentary land use took place in the floodplain proper. Formerly, the adjustment to recurrent flood hazard was primarily shifting in harmony with nature. For example, the floodplains were used as grazing grounds by pastoral communities such as the Gujars, who practiced a form of transhumance between the floodplains and the older plains not subject to flood. A low level of resource use was appropriate when population densities were relatively low.

During the last century, with increasing population pressure on land, the floodplains, despite the flood hazard, provided attractive sites for permanent agricultural settlements. For some time, agriculture coexisted with pastoralism. Now crop cultivation dominates the plains.

Their exploitation began after the partition of India and Pakistan in 1947 when a large influx of refugees from West Pakistan took shelter in the Indian territory.

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**Court No. - 6**

**Case :- WRIT - B No. - 47165 of 2010**

**Petitioner :- Salek Chandra & Others**

**Respondent :- Gaon Sabha Meerut & Othrs**

**Petitioner Counsel :- R.C. Pal**

**Respondent Counsel :- C.S.C., Anuj Kumar**

**Hon'ble Krishna Murari, J.**

Heard learned counsel for the petitioner.

Suit was filed by the plaintiff-petitioner under Section 229-B of the U. P. Zamindari Abolition and Land Reforms Act seeking a declaration of Bhumidhari rights over the land in dispute. On the basis of the evidence adduced by the plaintiff-petitioner himself, the trial court found that in the Khatauni, the name of the petitioner was recorded in column no. 4 which goes to show that land belongs to Gaon Sabha. The courts below have further relying upon the revenue record held that land is recorded as 'KHOLA' which is a public utility land covered under Section 132 of the U. P. Zamindari Abolition and Land Reforms Act.

Since the land in dispute was falling under Section 132 of the U. P. Zamindari Abolition and Land Reforms Act as per evidence adduced by the plaintiff-petitioner himself in the form of revenue record, there is no illegality in the impugned orders as the plaintiff-petitioner could not have been declared as Bhumidhar of the land in dispute, the suit of the plaintiff-petitioner has rightly been dismissed.

The writ petition accordingly fails and stands dismissed in *limine*.

**Order Date :- 11.8.2010**

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Present Maps (2026)  
Saifpur Firozpur

Login

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BhuNaksha

Location

District

138 मंडल

Tehsil

00733 मर्दाना

Village

118772 साइफपुर फिरोजपुर

Plot No.

343

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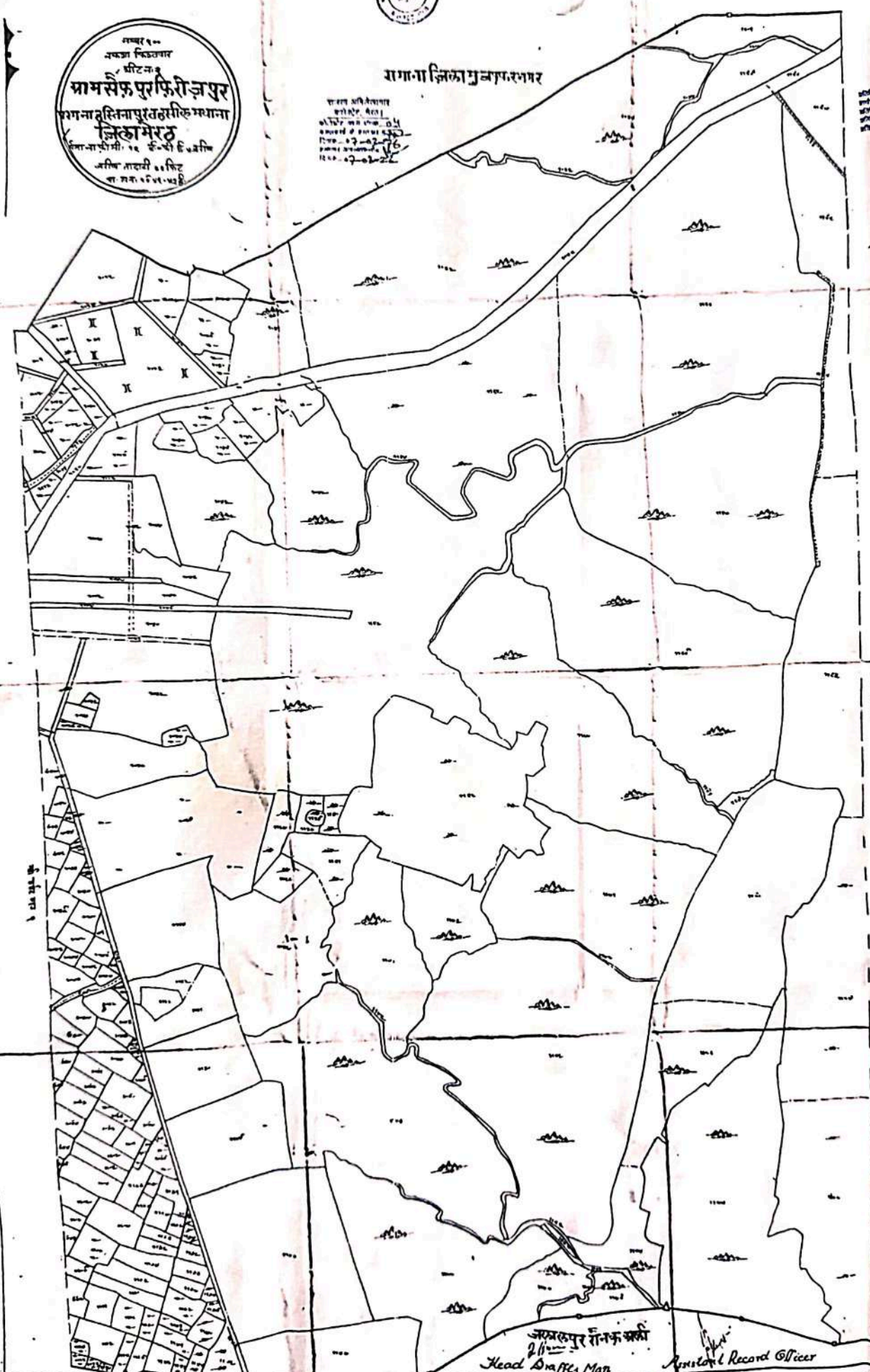


संख्या १००  
 मकाना फिकरगार  
 धीट नं०  
**आमसिफ़ पुर फ़िरी ज़ पुर**  
 रागना तसिना पुर तहसील मरगाना  
**ज़िला मरठ**  
 काना-नापीसी १० ई-पी ई ५३६  
 जमीन मादली ६० फीट  
 वा. म. नं० १०११-५३६

रागना ज़िला मुबारकपुर

सर्वेक्षण अधिनियम  
 १९०७ के अंतर्गत  
 सर्वेक्षण नं० १५  
 दिनांक १३-०३-१९०८  
 पुराना नं० १०११-५३६

अनुमोदित है कि यह नक्शा  
 सही है कि नहीं १९०८  
 दिनांक १३-०३-१९०८  
 पुराना नं० १०११-५३६



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जयपुर रॉड नं० १०११-५३६  
 Head Drafts Man  
 Assistant Record Officer

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परमोतम जिला मुजफ्फरनगर

रायसि सादर

मोमिनपुर फैजा जिला मुजफ्फरनगर



River  
Buddhi  
Ganga

3

A. S. S. S. S.

मो. शा. नं. 2

फाजिल्पुर

रायसि

परमोतम जिला  
शीट नं. 11  
**गामसिपुमर फिरोजपुर**  
परमोतम हस्तिनापुर तहसील मयाप  
**जिकामरठ**  
कमाना की मी. 10 - ई. मी. 10 इ. मी. 10  
अधिक तादाती 1/4 फिट  
वा. सं. 16/12/22

अधिकारी का  
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दिनांक  
संख्या

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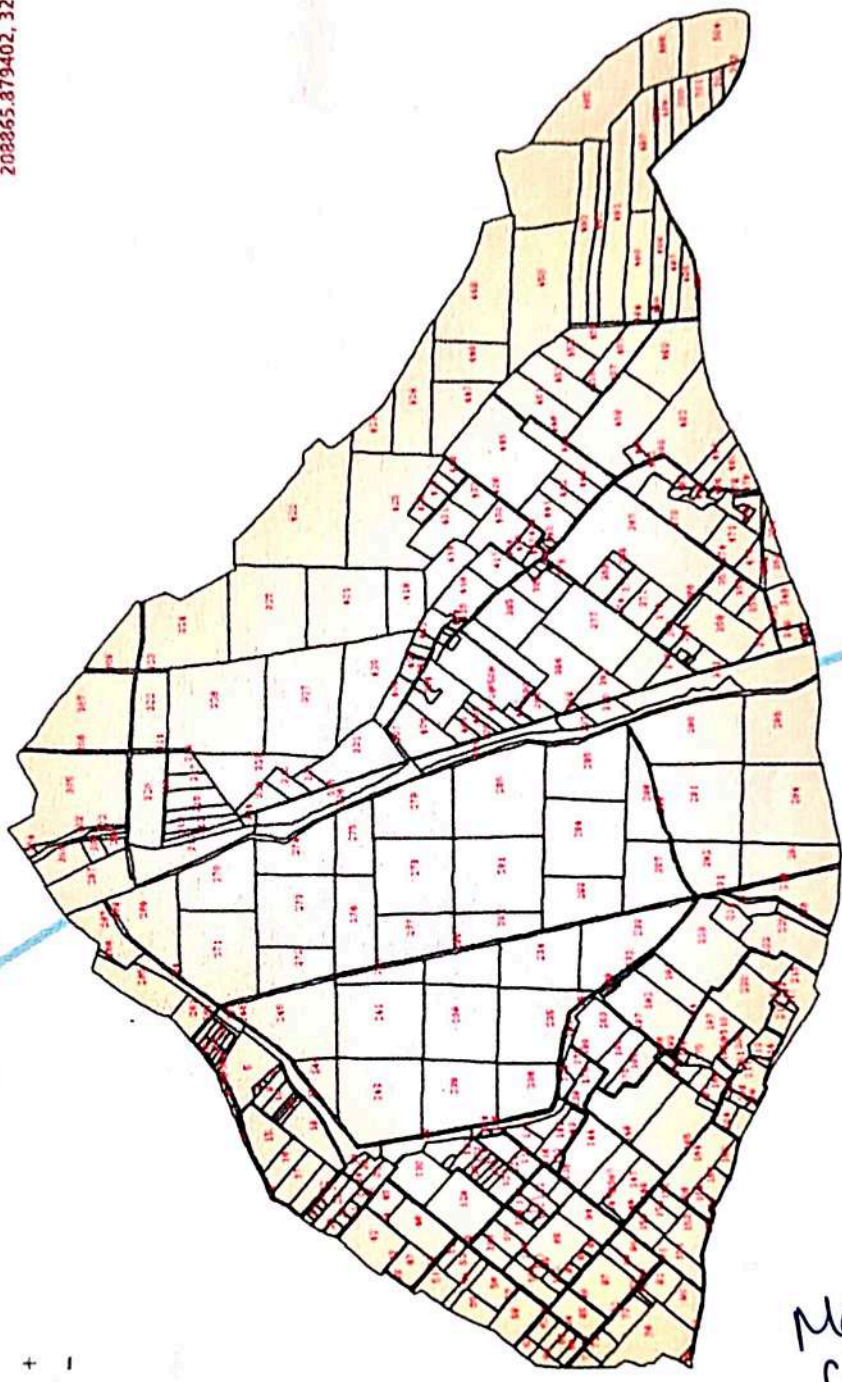
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District 138 मेरठ

Tehsil 00733 मवाना

Village 118815 गजपुरा

Plot No.\*

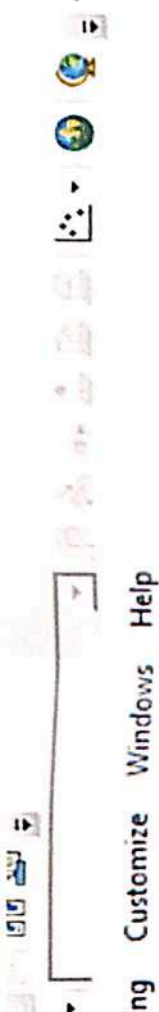


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Annexure  
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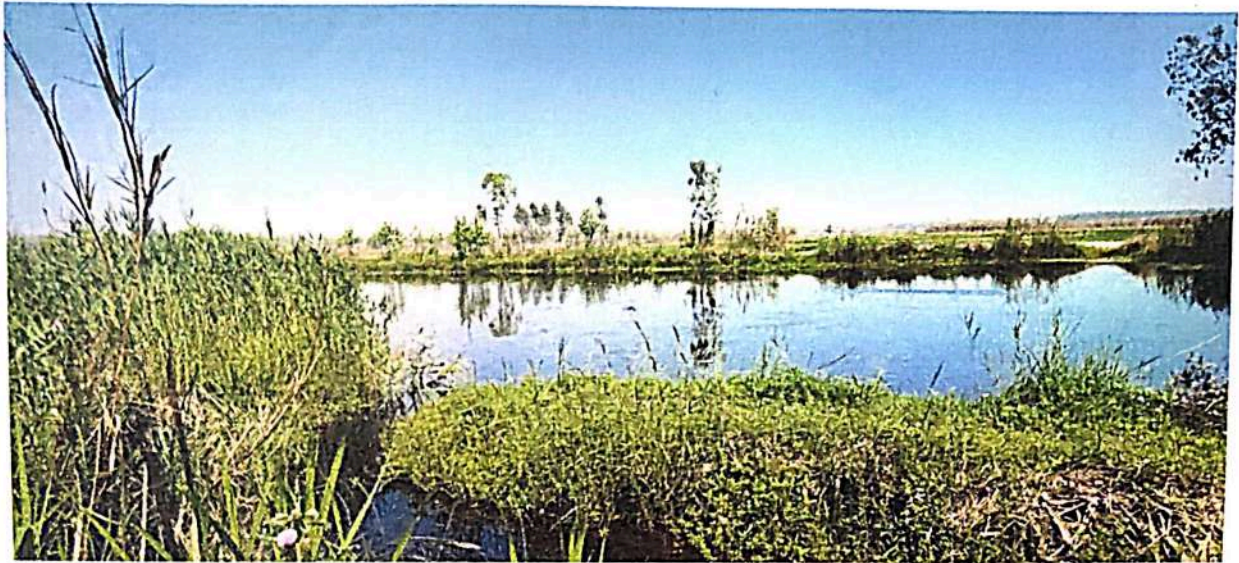
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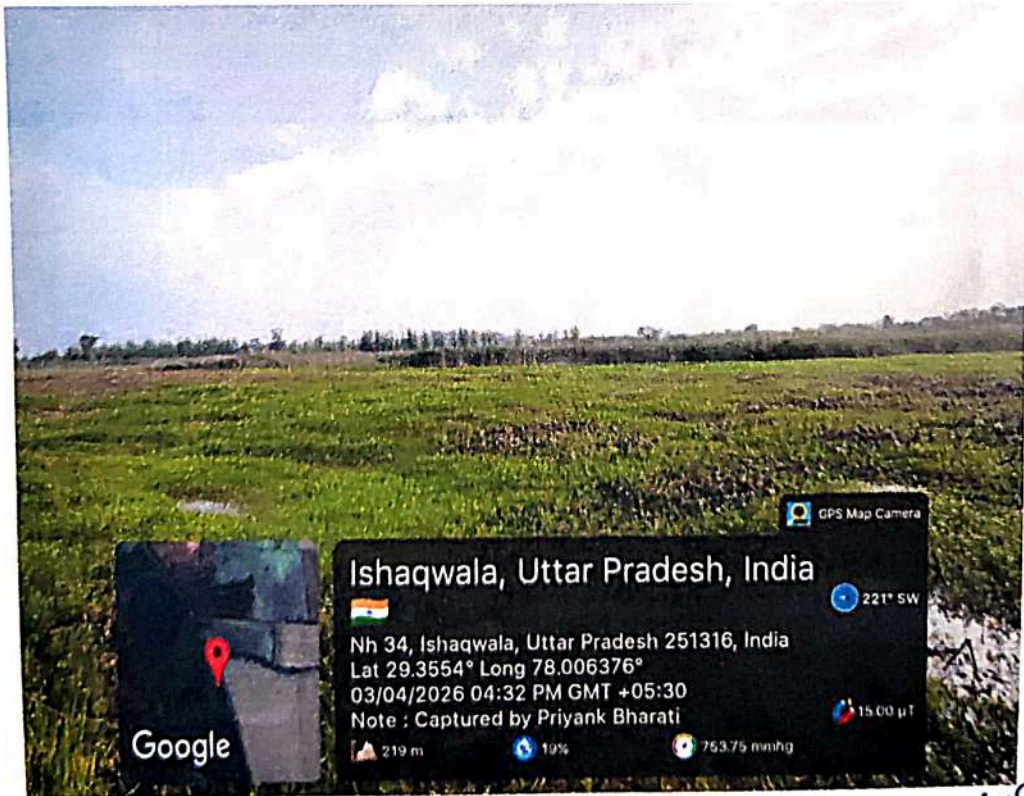


Priyank Bharati

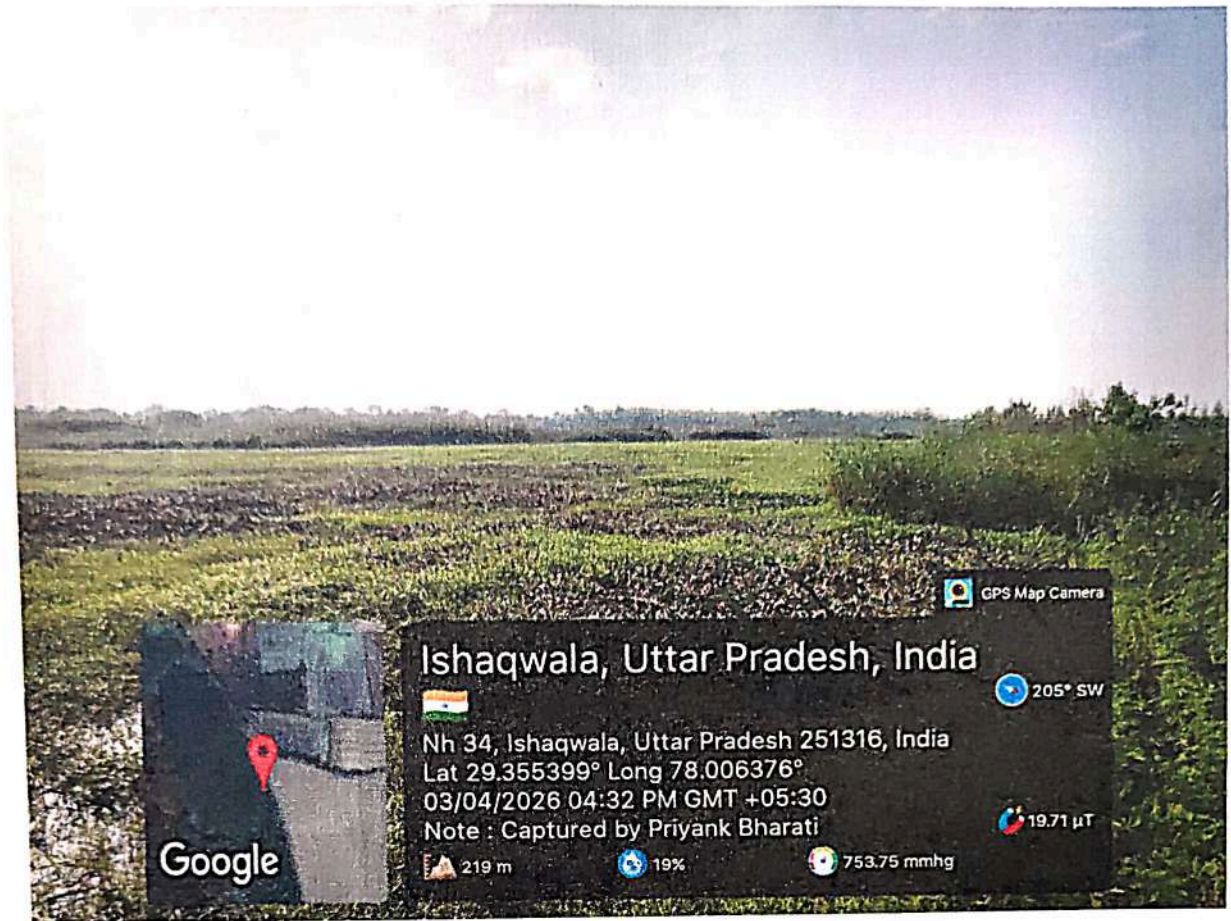
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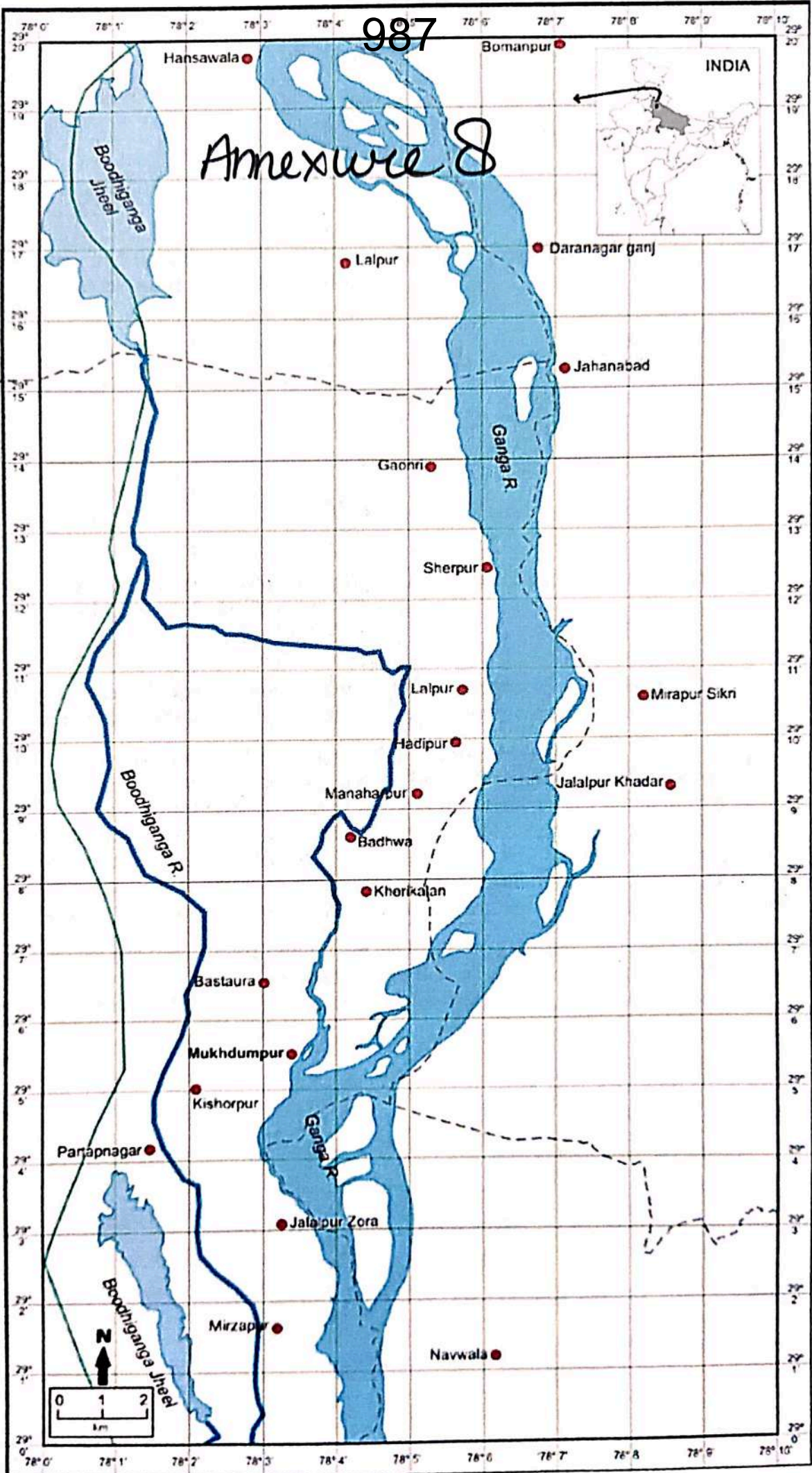


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# Annexure 8



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Annexure 9



Priyank Bharati <naturalsciencetrustmrt@gmail.com>

**Submission of Important Agenda Points for District Ganga Committee Meeting scheduled to be held on 26 Feb 2026**

1 message

Priyank Bharati <naturalsciencetrustmrt@gmail.com>  
To: dmmee@nic.in  
Cc: dfomeerut@gmail.com, namamigange.meerut@gmail.com

Wed, Feb 25, 2026 at 4:19 PM

To  
25.02.2026  
District Magistrate Meerut  
Chairman, District Ganga Committee  
Meerut, Uttar Pradesh

**Subject: Submission of Important Agenda Points for District Ganga Committee Meeting scheduled to be held on 26 Feb 2026**

Respected Sir,

With due respect, I wish to submit two important matters for inclusion in the agenda of the upcoming meeting of the District Ganga Committee, Meerut.

**1. Encroachment on Budhi Ganga (NGT OA No. 511/2023):**

The issue of encroachment along the river Budhi Ganga in District Meerut is of serious environmental concern. The matter is presently under consideration before the Hon'ble National Green Tribunal in Original Application No. 511/2023. Despite its ecological and cultural significance, several stretches of the river are facing illegal encroachments, obstruction of natural flow and alteration of floodplains. These activities are adversely affecting the hydrology, biodiversity, and overall river health.

I humbly request that a comprehensive review of the present status of demarcation, removal of encroachments, restoration measures, and compliance with Hon'ble NGT directions be placed before the Committee for discussion and necessary action.

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Shankar

**Urgent representation regarding encroachment, ongoing land transactions and non-compliance during floodplain demarcation of River Budhi Ganga, matter pending before Hon'ble NGT (OA No. 511 of 2023)**

2 messages

Priyank Bharati <naturalsciencetrustmrt@gmail.com>  
To: dmmee@nic.in, namamigange.meerut@gmail.com  
Cc: dg@nmcg.nic.in

Mon, Dec 29, 2025 at 6:42 AM

To,  
**The District Magistrate/Chairman  
District Ganga Committee,  
Meerut District,  
Uttar Pradesh.**

**Subject: Urgent representation regarding encroachment, ongoing land transactions and non-compliance during floodplain demarcation of River Budhi Ganga, matter pending before Hon'ble NGT (OA No. 511 of 2023)**

Respected Sir,


I respectfully submit this representation to draw your urgent attention towards the continuing and unchecked **encroachment, illegal construction activities, and ongoing sale-purchase of land falling within the river course, floodplain and associated wetlands of River Budhi Ganga**, despite the fact that **floodplain demarcation proceedings are presently underway** and the matter is **sub judice before the Hon'ble National Green Tribunal, Principal Bench, New Delhi, in Original Application No. 511 of 2023.**

Sir, River Budhi Ganga is a historically, ecologically and hydrologically significant river system of the district, forming an important natural drainage channel and flood buffer. However, it has been observed with serious concern that:

1. **Encroachments are not being stopped** on the river bed, floodplain of Budhi Ganga, even during the ongoing demarcation process.
2. **Land sale and purchase transactions** are continuing in revenue records for areas that are traditionally (Phasli Varsh 1359) part of the river course and floodplain, which may irreversibly prejudice the demarcation exercise and defeat the very purpose of river protection.
3. **New constructions, boundary walls, earth filling and land leveling** activities are being carried out, which are altering the natural topography and hydrology of the river system.
4. Such activities are taking place **despite clear environmental jurisprudence** that once a matter is pending before the Hon'ble NGT, the status quo must be maintained and no activity should be permitted that changes the nature of the land.

It is further submitted that any continuation of encroachment or transfer of land during the pendency of **OA No. 511 of 2023** not only undermines the authority of the Hon'ble Tribunal but may also lead to **irreversible environmental damage**, increased flood risk, obstruction of natural flow, and long-term legal complications for the district administration.

In view of the above, I humbly request your good office to kindly consider the following **urgent actions:**

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1. **Immediate issuance of orders to stop all encroachments, constructions, land filling and boundary demarcations** within the river course, floodplain of Budhi Ganga until the demarcation process and Hon'ble NGT proceedings are finally concluded.
2. **Temporary prohibition on sale, purchase, mutation and registration of land** falling within or adjoining the Budhi Ganga river system and its floodplain, to prevent irreversible changes and third-party interests.
3. **Directions to the Revenue, Irrigation** to jointly ensure strict ground-level enforcement and maintenance of status quo.
4. **Submission of a factual status report** before the Hon'ble NGT regarding actions taken to prevent encroachment and illegal transactions during the pendency of the case.

Sir, timely administrative intervention at this stage is crucial to protect public interest, uphold environmental laws, prevent future floods, and ensure compliance with the orders and spirit of the Hon'ble National Green Tribunal.

I sincerely hope that this representation will be considered with due seriousness and that necessary instructions will be issued at the earliest in the larger interest of environmental protection and rule of law.

Thanking you.

Yours faithfully,

**Regards,  
Priyank Bharati**

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Shankar

cc :

1. DG, NMCG, New Delhi

Priyank Bharati <naturalsciencetrustmrt@gmail.com>  
To: namamigange.meerut@gmail.com

Mon, Dec 29, 2025 at 6:56 AM

To,  
DPO  
Namami Gange,  
Meerut

29.12.2025

Respected Sir,  
Please put up this matter in the DGC meeting on 29 Dec 2025.

[Quoted text hidden]

**Request for immediate prohibition of construction activities and removal of encroachments in the floodplain of Budhi Ganga, District Meerut (In reference to OA 511/2023 in Hon'ble NGT, New Delhi)**

1 message

Priyank Bharati <naturalsciencetrustmrt@gmail.com>  
 To: dmmee@nic.in, namamigange.meerut@gmail.com, csup@nic.in  
 Cc: "Consultant Judicial-NGT(P.B.)" <judicial-ngt@gov.in>

Mon, Dec 15, 2025 at 8:33 PM

15.12.2025

**To**  
**The Chairman**  
**District Ganga Committee**  
**Meerut, Uttar Pradesh**

**Subject: Request for immediate prohibition of construction activities and removal of encroachments in the floodplain of Budhi Ganga, District Meerut (In reference to OA 511/2023 in Hon'ble NGT, Principal Bench New Delhi)**

**Respected Sir,**

I respectfully submit this application to bring to your kind notice the continuing and serious violations taking place in the floodplain area of **Budhi Ganga River, in District Meerut**, despite the matter being **sub judice before the Hon'ble National Green Tribunal (NGT), New Delhi**.

It is pertinent to state that **floodplain zoning and river demarcation of Budhi Ganga are presently under process by the Irrigation Department**, and until the completion of such demarcation and zoning, **all construction and developmental activities are legally required to remain completely prohibited** in the concerned riverine and floodplain areas.

However, it is a matter of grave concern that **illegal constructions, encroachments, and land alterations are continuously taking place in the Budhi Ganga floodplain region of Hastinapur as well in other areas in District Meerut**, without any effective preventive or punitive action from the concerned authorities. Despite repeated complaints and representations, **no strict or deterrent action has been initiated**, thereby causing irreversible damage to the river ecosystem and posing a direct threat to its natural flow, flood-carrying capacity, and ecological integrity.

I respectfully submit that under **Section 55 of the Ganga (Rejuvenation, Protection and Management) Authorities Order, 2016**, the **District Ganga Committee is vested with the powers and functions to prevent encroachments, regulate activities, and ensure protection of the Ganga and its tributaries**, which undoubtedly includes **Budhi Ganga**, being a historically and ecologically significant paleochannel and tributary system of the River Ganga.

The continued inaction in this matter is not only **contrary to the statutory mandate of the District Ganga Committee**, but also defeats the very objective of river rejuvenation and protection envisaged under the said Order and various directions of the Hon'ble NGT.

**Therefore, I humbly request your good office to:**

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 Shree

1. **Immediately impose a complete ban on all construction and developmental activities** in the floodplain and demarcation zone of Budhi Ganga, Hastinapur as well as in other areas in District Meerut, until floodplain zoning and demarcation are lawfully completed.
2. **Initiate strict action against illegal encroachments and unauthorized constructions**, including issuance of stop-work notices and removal proceedings, in accordance with law.
3. **Ensure compliance with the ongoing proceedings before the Hon'ble NGT**, so that no irreversible damage is caused during the pendency of the matter.

Failure to take immediate action may result in permanent loss to the river system and may also amount to **dereliction of statutory duty** under the Ganga (Rejuvenation, Protection and Management) Authorities Order, 2016.

I trust that your esteemed office will take **prompt and decisive action** in the larger public interest, environmental protection, and rule of law.

**Thanking you.**

Yours faithfully,

**Priyank Bharati**

True copy  
Shankh

Copy to :

1. Hon'ble NGT, Principal Bench New Delhi
2. Chief Secretary, Uttar Pradesh



River Ganga

2019